

MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

REVIEW OF FUNDS ALLOCATION AND UTILIZATION UNDER MPLAD  
FUND SCHEME

COMMITTEE ON ESTIMATES  
(2021-22)

FOURTEENTH REPORT

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(SEVENTEENTH LOK SABHA)



LOK SABHA SECRETARIAT  
NEW DELHI

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**COMMITTEE ON ESTIMATES**  
**(2021-22)**  
**(SEVENTEENTH LOK SABHA)**

**MINISTRY OF STATISTICS AND PROGRAMME  
IMPLEMENTATION**

**REVIEW OF FUNDS ALLOCATION AND UTILIZATION UNDER  
MPLAD FUND SCHEME**

(Presented to Lok Sabha on ..04-04-2022.....)



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

..... 2022/.....1944(S)

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**COMPOSITION OF THE COMMITTEE ON ESTIMATES (2020-2021)**

**Shri Girish Bhalchandra Bapat – Chairperson**

**Members**

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3. Shri Kalyan Banerjee
4. Shri Sudharshan Bhagat
5. Shri Pradan Baruah
6. Shri Nand Kumar Singh Chauhan
7. Shri P.P. Chaudhary
8. Shri Parvatagouda Chandanagouda Gaddigoudar
9. Shri Nihal Chand Chauhan
10. Dr. Sanjay Jaiswal
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12. Shri Mohanbhai Kalyanji Kundariya
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14. Shri K. Muraleedharan
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16. Shri Kamlesh Paswan
17. Dr. K.C. Patel
18. Col. Rajyavardhan Singh Rathore
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20. Shri Ashok Kumar Rawat
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22. Shri Rajiv Pratap Rudy
23. Shri Francisco Cosme Sardinha
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27. Smt. Sangeeta Kumari Singh Deo
28. Shri Kesineni Srinivas
29. Shri Ajay Bhatt
30. Shri Parvesh Sahib Singh Verma

**COMPOSITION OF THE COMMITTEE ON ESTIMATES (2021-2022)**

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16. Shri Jugal Oram \*\*
17. Shri S.S. Palanimanickam
18. Shri Kamlesh Paswan
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27. Shri Jugal Kishore Sharma
28. Shri Prathap Simha
29. Shri Parvesh Sahib Singh Verma
30. Shri Kesineni Srinivas

\*\* Elected as a Member of Estimates Committee vide Bulletin Part-II no. 2897 dt. 29.07.2021

**Secretariat**

1. Smt Anita B. Panda - Joint Secretary
2. Shri Muraleedharan. P - Director
3. Dr. Sheetal Kapoor - Committee Officer

## INTRODUCTION

I, the Chairperson of the Committee on Estimates, having been authorized by the Committee to submit the Report on their behalf, do present this Fourteenth Report on the subject "Review of Funds Allocation and Utilization under MPLAD Fund Scheme."

2. Members of Parliament Local Area Development Scheme (MPLADS) is a fully funded scheme of Government of India where funds are released in the form of Grants in aid directly to the District Authorities. Under the scheme, Members of Parliament recommend works of developmental nature to cater to the needs of the society. The scheme is governed by a set of Guidelines, which have been comprehensively revised from time to time. The overall improvement in the implementation of MPLAD Scheme is attributed to the synergy attained by the cooperation of different stakeholders and operational experience gained over the years, community participation and monitoring.

3. The Committee on Estimates (2020-21) selected the subject "Review of Funds Allocation and Utilization under MPLAD Fund Scheme" for in-depth examination and report to the House. The Committee on Estimates (2021-22) continued with the examination of the subject.

4. In this report, the Committee have dealt with various issues like delayed submission of fund related documents and consequent delay in release of fund, completion of abandoned projects, suspension of MPLAD scheme, centage charge by PSUs, irregular third party physical evaluation, need for the audit of administrative expenses, maintenance of facilitation centres etc. Also as per the Cabinet decision, the MPLAD Scheme was non-operational for Financial Year 2020-21 and 2021-22 due to COVID-19 Pandemic though later it was restored for part of Financial Year 2021-22. The Committee have analyzed these issues/points in detail and have made Observations/Recommendations in the report.

5. The Committee held two sittings on 19.11.2020 and 05.01.2021, to take oral evidence of the representatives of the Ministry of Statistics and Programme Implementation. The Committee considered and adopted the draft Report on the subject at their sitting held on 31.03.2022.

6. The Committee wish to place on record their sincere thanks to the representatives of the Ministry of Statistics and Programme Implementation, who appeared before them and placed their considered views on the subject and furnished the information required in connection with the examination of the subject.

7. For facility of reference and convenience, the Observations/Recommendations of the Committee have been printed in bold in Part-II of the Report.

NEW DELHI;

31 March, 2022

10 Chaitra, 1944 (Saka)

GIRISH BHALCHANDRA BAPAT  
CHAIRPERSON  
COMMITTEE ON ESTIMATES

## PART - I

### CHAPTER - I

#### INTRODUCTION

*Members of Parliament Local Area Development Scheme* (MPLADS) is a scheme launched by Government of India on 23rd December, 1993 for Development works and creation of durable community assets. It is a Central Sector Scheme fully funded by the Government of India under which funds are released in the form of Grants-in-aid directly to the District Authorities. The objective of the scheme is to enable Members of Parliament (MPs) to recommend works of developmental nature with emphasis on the creation of durable community assets based on the locally felt needs; to be taken up in their Constituencies/eligible areas. Right from the inception of the Scheme, durable assets of national priorities with respect to drinking water, primary education, public health, sanitation and roads, etc. are being created. In a way, the Scheme is founded on the participation of citizens in identifying the gaps needed to provide assets which can further be the aspirations and developmental requirements of the community. Such requirements are expressed through the public representatives and form the basis of the Scheme.

Implementation of the Scheme is governed by the Guidelines on MPLADS which were first issued in February 1994 and have been updated from time to time. The Guidelines issued covered the concept, implementation and monitoring of the Scheme. The latest Guidelines on MPLADS issued in June 2016 include instructions for implementation of the schemes announced by the Hon'ble Prime Minister such as Swachh Bharat Abhiyan, Accessible India Campaign (Sugamya Bharat Abhiyan), conservation of water through rain water harvesting, Sansad Aadarsh Gram Yojana and so on. An amendment in August, 2017 further incorporated a condition that furnishing of Provisional Utilisation Certificate by the District Authority of at least 80% of the first installment of the previous Financial Year is a prerequisite for release of first installment of the current Financial Year.

1.2 Since its inception, the scheme of MPLAD was under the control of the Ministry of Rural Development but from October 1994 onwards, it is being administered by Ministry of Statistics and Programme Implementation (MoSPI). MoSPI, as the nodal Ministry, is responsible for policy formulation, release of funds and monitoring the implementation of the Scheme. A Department in each State/Union Territory (UT) is designated as the Nodal



Department with the overall responsibility of supervision, monitoring and co-ordination of MPLADS implementation with the Districts and other line Departments. The funds are released to the District Authorities, who are then responsible for the implementation of the Scheme.

**Salient features of the Scheme:**

**1.3** Annual Report 2019-20 of the Ministry of Statistics and Programme Implementation (MoSPI) outlines the salient features of the scheme as:-

- i. MPLADS is a Central Sector Scheme fully funded by the Government of India under which funds are released in the form of Grants-in-aid directly to the District Authorities.
- ii. Works, developmental in nature, based on locally felt needs and always available for the use of the public at large, are eligible under the scheme. Preference is given to works relating to national priorities, such as provision of drinking water, public health, education, sanitation, roads, etc.
- iii. The funds released under the Scheme are non-lapsable, i.e. the entitlement of funds not released in a particular year is carried forward to the subsequent years, subject to eligibility.
- iv. The role of the Members of Parliament is limited only upto recommendation of works. Thereafter, it is the responsibility of the District Authority to sanction, execute and complete the works recommended by Members of Parliament within the stipulated time period.
- v. The District Authority is empowered to examine the eligibility of works, sanction funds and select the Implementing Agencies, supervise the overall execution, and monitor the scheme at the ground level. The District Authorities get the works executed through the Line Departments, Local Implementing Agencies or other Government Agencies, as well as through reputed Non- Government Organizations.
- vi. The elected Lok Sabha Members can recommend works in their respective constituencies.
- vii. The Members of the Rajya Sabha can recommend works anywhere in the State from which they are elected. Nominated Members of the Lok Sabha and Rajya Sabha can recommend works for implementation, anywhere in the country.
- viii. There is no cost limit for works to be executed for the Government. However, for the works meant for trust/society, there is a ceiling of ₹50 lakh for the lifetime of each Trust/Society. An MP can recommend funds only upto ₹100 lakh in all in a financial year, from MPLADS funds for works to Trusts/Societies.
- ix. MPLADS works can be implemented in areas affected by natural calamities like floods, cyclone, hailstorm, avalanche, cloudburst, pest attack, landslides, tornado, earthquake, drought, tsunami, fire and biological, chemical, radiological hazards, etc. MPs from the non-affected areas of the State/UT can also recommend permissible works upto a maximum of ₹25 lakh per annum in the affected area(s) in that State/UT.

- x. In the event of "Calamity of severe nature" (as decided and declared by the Government of India) in any part of the country, an MP can recommend works up to a maximum of ₹1 crore for the affected district. The funds in this regard gets released by the nodal District Authority of the MP concerned to the District Authority of the affected district to execute permissible works.
- xi. In order to accord special attention to the development of areas inhabited by Scheduled Castes (SCs) and Scheduled Tribes (STs), 15% of MPLADS funds are to be utilized for areas inhabited by SC population and 7.5% of funds for areas inhabited by ST population. The following provisions have also been made for the tribal population:-
- a. In case, there is no sufficient tribal population in the constituency of the Members of Parliament in Lok Sabha, they are permitted to recommend upto 7.5% of their annual entitlement earmarked for creation of community assets for the Scheduled Tribe areas, in areas where such population is available outside their constituencies but within their state of election. The creation of community assets can be recommended only in the notified Community Development (CD) Blocks with more than 50% tribal population and primarily for the benefit of the tribal people.
- b. In order to encourage Trusts/Societies to work for the betterment of the tribal people and to provide a fillip to the developmental activities in the tribal areas, the prescribed ceiling of ₹50 lakh stipulated for recommending public utility building assets for Trusts/Societies in Para 3.21 of the Guidelines, has been increased by 50%, i.e. the limit is ₹75 lakh instead of ₹50 lakh, under the following conditions :-
- The additional fund of ₹25 lakh would be permitted only for undertaking community utility building works primarily for the benefit of tribal people exclusively in the notified tribal CD Blocks with more than 50% tribal population.
  - The works undertaken and the beneficiary Trust/Society should otherwise satisfy all other conditions of the MPLADS Guidelines.
- xi. If an elected Member of Parliament finds the need, to contribute MPLADS funds, to a place outside that State/UT or outside the constituency within the State or both, the MP can recommend eligible works, under these Guidelines upto a maximum of ₹25 lakh in a financial year. Such a gesture on the part of an MP will promote national unity, harmony, and fraternity among the people, at the grass root level.
- xii. All recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof.
- xiii. All recommendations received in the office of the District Authority till the last day of the term of the MP are to be executed, provided these are eligible and within the entitlement of MPLADS funds of the MP.
- xiv. The District Authority shall identify the Implementing Agency through which the particular work recommended by an MP is to be executed.
- xv. The time frame for completion of works should be stipulated to the implementing agency and should not normally exceed one year.

- xvi. Works once recommended by MPs, and sanctioned by District Authorities, can be cancelled, if so desired by the MP, only if execution of work has not commenced and the cancellation does not lead to any contractual and financial liability/cost to the Government.
- xvii. MPLAD Scheme can be converged with Central and State Government Schemes provided such works are eligible under MPLADS. Funds from local bodies can also be pooled for MPLADS works. MPLADS funds can also be recommended towards State Government share by MPs in a Centrally Sponsored Scheme being implemented in their constituencies, provided the works under the Centrally Sponsored Scheme are permissible under MPLADS. However, MPLADS funds cannot be used to substitute the public and community contribution in any Central/State Government Programme/Scheme, which includes a component of such contribution. For instance, MPLADS funds can also be converged with MGNREGA Scheme of Ministry of Rural Development with the objective of creating more durable assets. MPs may recommend under MPLADS, works from out of the shelf of MGNREGA projects approved by the Zila Panchayat for the year when recommendation is being made, and should have been sanctioned by the District Programme Coordinator which constitutes the approved Annual Work Plan under MGNREGA of the district.
- xviii. Community infrastructure and public utility building works are permissible for a registered Trust/ Society, provided:
- a. The Trust/Society is engaged in social service/welfare activity and has been in existence for at least 3 years.
  - b. It is well established, public spirited, non-profit making entity, enjoying a good reputation in the area.
  - c. It should undertake to operate and maintain the assets created under MPLADS.
  - d. Not more than ₹50 lakh can be spent for one or more works of a particular society during the lifetime of such Trust/Society.
  - e. The recommending MP or any of his family members (MP's spouse, parents, brothers, sisters, children, grand-children and their spouses and their in-laws), should not be President or Chairman or Member of the Management Committee or Trustee, of the Trust/Society.

### **Roles and Responsibilities**

1.4 Under the Scheme, Members of Parliament recommend works of developmental nature in their constituency/areas for creations of durable community assets; based on the locally felt needs. The areas identified as priority for recommended works include health and family welfare, education, electricity, drinking water facility, irrigation facilities, non-conventional energy sources. Under the scheme, the five stakeholders are namely, viz. Members of Parliament, Ministry of Statistics & Programme Implementation (MoSPI), State

Nodal Department, District Authority (DC/DM) and the implementing agency. Each stakeholder is entrusted with a set of responsibilities where the MPs are the prime contributors on whose recommendation the work initiates. The nodal Ministry, MoSPI, is another stakeholder who is endowed with the role of release of funds along with proper monitoring, account keeping & evaluation of developmental works thereof. Once the works are recommended by MPs, the State Nodal Department (third stakeholder) has its role to play where they coordinate & monitor the recommended works along with taking action on the complaints received. The District Authority (fourth stakeholder) is entrusted with the role of issue of administrative/financial sanction together with maintenance of various records/work registers etc. They also maintain accounts & provide Facilitation Centres to the Members of Parliament. It is the prime responsibility of the District Authority to undertake action with regard to submission of Monthly Progress Reports (MPR), Utilization Certificates & also look into the aspect concerning Audit Reports. The final execution of the works under the scheme rests on the Implementing Agency(fifth stakeholder) who executes the works so sanctioned under the scheme.

## CHAPTER-II

### PROJECT ALLOCATION, RELEASE AND UTILIZATION (2014-2021)

During the first financial year of the Scheme in 1993-94, an amount of ₹5 Lakh was allotted to each MP which was increased to ₹1 Crore per annum per MP from 1994-95 onwards. This was further stepped up to ₹2 Crore in 1998-99 and presently it stands enhanced to ₹5 Crore from the financial year 2011-12 onwards.

| Year               | Entitlement<br>(in ₹ crore) |
|--------------------|-----------------------------|
| 1993-94            | 0.05                        |
| 1994-95 to 1997-98 | 1.00                        |
| 1998-99 to 2010-11 | 2.00                        |
| 2011-12 onwards    | 5.00                        |

2.2 When asked about the methodology/criteria being adopted for revision of budget allocation under MPLAD Scheme, the Ministry made the following submission:

"This is as per the decision of the Government in consultation with the M/o Finance. The subject matter of annual entitlement under MPLADS has previously been examined in detail in consultation with D/o Expenditure, M/o Finance."

2.3 Details of allocation, release and utilization of funds under MPLAD Scheme for the last seven Financial Years as furnished by the Ministry is as under:

TABLE

₹ in Crore

| Financial Year | Budget Allocation | GOI Releases | Expenditure | % of GOI Releases over Budget Allocation | % of Expenditure over Budget Allocation |
|----------------|-------------------|--------------|-------------|--|---|
| 2014-15        | 3950.00           | 3350.00      | 2634.94     | 84.81                                    | 66.71                                   |
| 2015-16        | 3950.00           | 3502.00      | 3628.01     | 88.66                                    | 91.85                                   |
| 2016-17        | 3950.00           | 3499.50      | 3903.12     | 88.59                                    | 98.81                                   |
| 2017-18        | 3950.00           | 3504.00      | 4076.29*    | 88.71                                    | 103.20                                  |
| 2018-19        | 3950.00           | 3949.50      | 5016.52*    | 99.99                                    | 127.00                                  |

|         |         |         |           |       |       |
|---------|---------|---------|-----------|-------|-------|
| 2019-20 | 3950.00 | 3640.00 | 2491.45   | 92.15 | 63.07 |
| 2020-21 | 3950.00 | Nil #   | 1011.08 @ | N.A.  | NA    |

\*Expenditure may be greater than release in the corresponding period. This is not incongruous as funds are non-lapsable and unspent funds as well as the interest accruing at the district level are utilized in the subsequent years.

**POSITION OF MPLADS in 2020-21 & 2021-22:** The Union Cabinet in its meeting held on 6<sup>th</sup> April decided not to operate MPLADS for FY 2020-21 and FY 2021-22, and as such there shall be no release of MPLADS installments during these two years including the unreleased installments on or before 31.03.2020. Annual budgetary outlay for MPLADS for FY 2020-21 had also been placed at the disposal of D/o Expenditure, M/o Finance for managing the health and economic impacts of COVID-19."

@ The expenditure of funds is an ongoing exercise. It is expected to progressively increase with passage of time. Expenditure in the ongoing FY 2020-21 is being incurred from the unspent balances available with the District Authorities.

#### RELEASE OF MPLADS FUNDS

2.4 The entitlement of MPLADS fund of an MP for a particular year is determined as under:

| Period in the financial year as MP | Entitlement                   |
|------------------------------------|-------------------------------|
| Less than 3 months                 | Nil.                          |
| Up to 9 months                     | 50% of the annual allocation  |
| More than 9 months                 | 100% of the annual allocation |

#### Release of Annual Entitlement

2.5 The Ministry has submitted the following guidelines which are to be adhered to in respect of release of funds under MPLAD Scheme:

The annual entitlement of ₹5 Crore is released in two equal instalments of ₹2.5 Crore each, by Government of India directly to the District Authority of the Nodal District of the Member of Parliament concerned.

- (a) **First Instalment:** At the time of the constitution of Lok Sabha and election of a Rajya Sabha Member, the first installment of ₹2.5 crore is released to the Nodal District Authority without any documents.

In the remaining years, the first installment is released in the beginning of the financial year subject to the following conditions: -

- i. the second installment of the previous year was released for the MP concerned;
- ii. subject to furnishing of the provisional Utilization Certificate of previous year covering at least 80% of the expenditure of the first installment of the previous year; and
- iii. the unspent balance of fund of the MP concerned is less than ₹03 Crore.

(b) **Second Installment:** The second installment of the MPLADS funds of a financial year is released subject to the fulfillment of the following eligibility criteria: -

- i. the unsanctioned balance amount available in the account of the District Authority after taking into account the cost of all the work sanctioned is less than ₹1 Crore;
- ii. the unspent balance of fund of the MP concerned is less than ₹2.5 Crore; and
- iii. Utilization Certificate of the previous financial year and Audit Certificate for the funds released for MP concerned in the year prior to previous year have been furnished by the District Authority in format prescribed in the Guidelines respectively.

The above stipulations are calculated from the Monthly Progress Report for each sitting and former MP term-wise separately. The Monthly Progress Report in the prescribed format along with a copy of bank account statement/passbook is to be furnished by the District Authority. The unspent balance of fund is verified from the PFMS statement or bank account statement of Hon'ble MP / Ex-MP.

#### **Non-lapsable nature of funds**

2.6 During the course of examination, the Ministry informed that funds released to the District Authority by the Government of India are non-lapsable. Further, the Ministry clarified the issue of funds under the scheme as under:

"Funds left in the district can be carried forward for utilization in the subsequent years. However, the total releases in any year is governed by the overall budget allocation for MPLAD Scheme to MoSPI. Thus, though the Rs.5 crore gets notionally accumulated each year for an Hon'ble MP, any amount not spent by this Ministry goes back to Consolidated Fund of India at the end of the Financial Year and does not remain with MoSPI."

## Utilization Certificate

2.7 As mentioned in the above para 2.4 (b)iii, one of the criteria for release of second installment of a financial year is subject to submission of Utilization Certificate of the previous financial year. In this connection, the Committee sought to know whether the guideline of furnishing provisional Utilization Certificate of previous year covering at least 80% expenditure of the first installment of the previous year for the release of first installment in the beginning of the financial year could be reconsidered, as furnishing 80% utilization in a gap of one year is a huge task. The Committee also inquired about the details of steps taken by the Ministry to address the issue of sluggish process of verification, approval and other formalities at the level of Nodal District Authorities in respect of projects and consequent delay in submission of Utilization Certificate. In this regard, the Ministry submitted as under:

"Furnishing of Provisional Utilization Certificate by the District Authority of at least 80% of the first Installment of the previous FY is a pre-requisite for release of first installment of the current FY. This condition has been incorporated in the MPLADS Guidelines vide an amendment in Aug, 2017 only after consultation with M/o Finance and upon the findings of Third Party Physical Monitoring of MPLADS. Presently, there is no proposal in the Ministry for revising 80% limit."

Funds released under MPLADS are released as grants-in-aid for creation of capital assets (Assistance to District Rural Development Agencies/ Local Bodies).

The Budgetary outlay for detailed Demand for Grants in r/o MPLAD Scheme is as under:

2553 MP Local Area Development Scheme (Major Head)

00.101 Assistance to District Rural Development Agencies/ Local Bodies (Minor Head)

01 Grant Assistance

01.00.31-Grant-in-aid General,

01.00.35-Grant-in-aid for creation of capital assets

In view of this, furnishing of Utilization Certificates by the District Authorities is necessitated to fulfil Rule 240 of General Financial Rules, 2017.

2.8 Responding to a specific query as to whether the respective District Authorities issue Utilization Certificate as and when the MP recommends/sanctions a project/work or at the point when allotted fund is utilized for that particular project/work, MoSPI stated as under:

"Para 5.3 of the MPLADS Guidelines, inter alia, clearly stipulates as follows, "On the completion of a work, the Implementing Agency shall quickly finalize the



accounts for that work and shall furnish a work completion report and utilization certificate and return the un-utilized balance (savings) and interest amount within 30 days to the District Authority concerned."

From above, it is clear that individual work-wise Utilization/completion Certificates are received by the District Authorities from the implementing agencies at the field level, which are then compiled and consolidated at the level of the respective District. Ministry receives consolidated Utilization Certificates from the District Authorities against installments previously released to the District Authorities."

2.9 On being asked to explain the necessity of Utilization Certificate and whether it is feasible for the Ministry to dispense with the Utilization Certificate without making amendments in the guidelines prescribed under MPLAD Fund Scheme, the Ministry submitted as under:

"Rule 230(7) of General Financial Rules, 2017 inter alia states as follows, "When recurring Grants-in-aid are sanctioned to the same Institution or Organization for the same purpose, the unspent balance of the previous Grant should be taken into account in sanctioning the subsequent Grant. For this purpose, the Programme Division of Ministries/Department shall take help of PFMS Portal to know the bank balance of the recipients before making each release. The instructions of Department of Expenditure regarding the use of PFMS Portal for Central Sector Schemes issued from time to time shall be strictly followed by all Ministries/ Departments. The principles of 'just in time release', should be applied for releases in respect of all payments to the extent possible."

Further, Rule 238(2) of General Financial Rules, 2017 inter alia stipulates as follows :

"In respect of recurring Grants, Ministry or Department concerned should release any amount sanctioned for the subsequent financial year only after Utilization Certificate in respect of Grants of preceding financial year is submitted. Release of Grants-in-aid in excess of seventy-five per cent of the total amount sanctioned for the subsequent financial year shall be done only after utilization certificate and the annual audited statement relating to Grants-in-aid released in the preceding year are submitted to the satisfaction of the Ministry/Department concerned. Reports submitted by the Internal Audit parties of the Ministry or Department and Inspection Reports received from Indian Audit and Accounts Department and the performance reports if any received for the third and fourth quarter in the year should also be looked into while sanctioning further Grants."

Thus, from above, submission of Utilization Certificate has been necessitated only upon instructions/directions of M/o Finance from time to time.

2.10 When asked to furnish the details of steps being taken to streamline the issue of delayed submission of requisite fund-related documents like Utilization Certificate, Provisional

Utilization Certificate and Audit Certificates by District Authorities, MoSPI in its written reply stated as under:

"Ministry has time and again taken up the matter of sub-optimal utilization of MPLADS funds with the State/UT Nodal Departments during the Annual Review Meeting on MPLADS, the latest being 22nd All India Review Meeting with State/UT Nodal Departments on 17th January, 2020.

All the States/ UTs were directed to take up the cases rigorously where utilization is not up to the mark to improve the utilization of funds. The States/UTs have been directed to ensure that funds released in a year are utilized in the same year so that delay in release of funds could be minimized and instances of parking / idling of funds in the bank accounts as unspent balance could be reduced.

District Authorities have also been directed to speed up utilization (by following due processes) and diligently follow the time line for sanction as prescribed in Para 3.12 and 3.13 of MPLADS Guidelines.

The integrated MPLADS portal has facilities for online submission of Audit Certificates, Utilization Certificates, Provisional Utilization Certificates and Monthly Progress Reports. District Authorities have been advised to make utmost utilization of these services/facilities on the MPLADS portal.

The Nodal Departments of the State/UT Governments are also impressed upon by the Ministry to put in place an institutional mechanism to regularly review the progress of implementation and utilization of funds under MPLAD Scheme, if not done so far. They are time and again requested to convene meetings under the Chairmanship of Chief Secretary/ Administrator of the State/UT with the District Authorities and MPs at least once in a year and send the Minutes of such Meetings to the Ministry.

Officers of the Ministry are deputed to visit various States/districts to review the implementation of the Scheme which contributes positively to speed up the pace of execution of works."

Ministry also stated that the issues of delayed submission of fund-related documents are pursued with the District Authority. The District Authorities discharge their duties and responsibilities under the superintendence of concerned State/UT Government.

2.11 During the course of examination, the Committee sought to know from the Ministry about the details of non-coordination, if any, between District Nodal Officers and Officers of Central Government leading to improper utilization of funds. In reply to this the Ministry submitted as under:

"The problem of sub-optimal utilization of MPLADS funds may not be attributed to lack of coordination between the District Authorities and the Ministry. MPLADS is governed by the set of guidelines (June 2016) and Ministry follows the same.

Ministry has time and again taken up the matter of sub-optimal utilization of MPLADS funds with the State/UT Nodal Departments during the Annual Review Meeting on MPLADS, the latest being 22nd All India Review Meeting with State/UT Nodal Departments on 17th January, 2020.

All the States/ UTs were directed to take up the cases rigorously where utilization is not up to the mark to improve the utilization of funds. The States/UTs have been directed to ensure that funds released in a year are utilized in the same year so that delay in release of funds could be minimized and instances of parking / idling of funds in the bank accounts as unspent balance could be reduced.

District Authorities have also been directed to speed up utilization (by following due processes) and diligently follow the time line for sanction as prescribed in Para 3.12 and 3.13 of MPLADS Guidelines.

The Nodal Departments of the State/UT Governments are also impressed upon by the Ministry to put in place an institutional mechanism to regularly review the progress of implementation and utilization of funds under MPLAD Scheme, if not done so far. They are time and again requested to convene meetings under the Chairmanship of Chief Secretary/ Administrator of the State/UT with the District Authorities and MPs at least once in a year and send the Minutes of such Meetings to the Ministry.

Officers of the Ministry are deputed to visit various States/districts to review the implementation of the Scheme which contributes positively to speed up the pace of execution of works.

Release of funds under MPLADS is subject to submission of these fund-related documents and them being found in order upon subsequent scrutiny along with fulfilment of criteria of unspent and unsanctioned balance.

For the purpose of making release of MPLADS funds, Ministry receives consolidated Utilization Certificates from the District Authorities against instalments previously released to the District Authorities. Individual Work-wise Utilization/completion Certificates are received by the District Authorities from the implementing agencies at the field level as MPLADS is implemented at the field level within the aegis of Scheme architecture. The Utilization Certificates have to be duly counter signed by the District Authority. Ministry lays specific emphasis on the opening and closing figures, amount of interest accruing and details of checks exercised by the District Authority while furnishing the Utilization Certificate.

The Monthly Progress Reports are dynamic in nature which keep changing progressively with corresponding release/expenditure and contain cumulative details on physical and financial progress of works such as number of works recommended, sanctioned, ongoing, information on unspent and unsanctioned

balances, amount received on distribution from predecessor MP, interest accruing, number of inspections done by the District Authority etc. Every fresh MPR received through the portal of the Ministry is duly scrutinized and compared by the Ministry with the previous MPR submitted by the District Authority and discrepancies, if any, are taken up with the District Authorities for taking appropriate action and submit rectified MPRs along with clarification on the discrepancies so observed. A dedicated team of Officials is entrusted with this task. All the clauses of Audit Certificate are minutely scrutinized and even minor discrepancies in the wordings/figures are taken up with the District Authorities who are then required to take up the discrepancies with the Auditing firm and re-submit rectified Audit Certificate along with the clause-wise action taken report."

### **Suspension of MPLADS Fund/Non-Release of Fund**

2.12 The Union Cabinet in its meeting held on 6<sup>th</sup> April 2020, has decided not to operate MPLADS for FY 2020-21 and FY 2021-22, and as such there shall be no release of MPLADS installments during these two years including the unreleased installments on or before 31.03.2020. Annual budgetary outlay for MPLADS for FY 2020-21 has also been placed at the disposal of D/o Expenditure, M/o Finance for managing the health and economic impacts of COVID-19. However, the Committee observed that installments for the financial year 2019-20 were also not released for most of the MPs and when asked to specify reasons for the same, the Ministry submitted as under:

"Release of funds under MPLADS is subject to fulfilment of fund-related criteria as mentioned in the guidelines and submission of fund-related documents and those documents being found in order upon scrutiny along with fulfilment of criteria of unspent and unsanctioned balance. Delayed submission of requisite fund-related documents like Utilization Certificates, Provisional Utilization Certificates and Audit Certificates, by the District Authorities, has a cascading effect on release of pending instalments. The instalments of years prior to 2020-21 have not been released in respect of certain Members of Parliament because of delayed submission of the fund-related documents and subsequently due to the decision of the Union Cabinet not to operate MPLADS for FY 2020-21 and 2021-22 and placing of the annual budgetary outlay for FY 2020-21 at the disposal of M/o Finance for managing the adverse economic and health impacts of COVID-19 pandemic. Hence, at present, the Ministry has no budget at its disposal. These pending instalments will be released on re-operationalization of MPLADS by the Government in accordance of the Expenditure Dept. and availability of funds with the Ministry."

"Additionally, expenditure in respect of funds allocated through the Central Sector Schemes through EAT module of PFMS has been made mandatory on instructions of M/o Finance. Accordingly, release of funds under MPLADS, after

first installment, is to be made only if the utilization of funds is booked through EAT module of PFMS. Furthermore, even the first installment of the 17<sup>th</sup> Lok Sabha was released only upon registration of bank account on PFMS and subsequent approval of the bank account by the Ministry."

**2.13** During the course of examination with regard to a specific query of the Committee as to why previous years' installments were not released, though it has been withheld only for 2020-21 and 2021-22, the representative of the Ministry who deposed before the Committee stated as under:

".....the system under which any of the Government's funds get released when there is a budget provision. The budget provision in the current year was given Rs.3950 crore. But after the Budget was passed, the order that has been issued with the approval of the highest authority of the Government is that during 2020-2021 and 2021-2022, instalments cannot be released. The second part is important and where the answer lies that the fund of Rs. 3,950 crore minus Rs. 10 crore for independent evaluations that was earmarked for evaluation of the activities, etc., means that Rs. 3,940 crore stands resumed back for other purposes relating to COVID-19. This is a conscious decision of the Government that priority needs to be given for more important activities and accordingly for some of the activities like these, Rs. 3,940 crore was allocated which were more emergent and perhaps more important activities and the decision of the Government has been that this funds now needs to be placed at the disposal of the Finance Ministry for other purpose. As a result, here lies the answer and I am open for further clarification. I, as a Secretary, in the Department of Statistics and Programme Implementation would say that I have no fund / no sanctioned budget for releasing money to anyone for this purpose. Releasing the fund requires Budgetary provisions and sanction for the purpose for which it has been approved on the floor of the House and in turn all other procedures have been done."

**2.14** The list of MPs to whom installment(s) of the financial year 2019. On being asked as to why these installments were not released and the details of the 'head' under which the unreleased fund gets accumulated, MoSPI submitted as under:

"The unreleased funds out of annual budgetary outlay under MPLADS for any FY with MOSPI at the end of the FY do not remain with MOSPI and goes back to Consolidated Fund of India. Pendency of release of MPLADS funds to the respective Nodal District is due to non-availability of requisite documents from the Districts or not meeting the criteria of unspent and unsanctioned balance stipulated in MPLADS Guidelines."

2.15 The Committee desired to know the status of release of pending installments of Financial Year 2019-20 and previous years in respect of Lok Sabha MPs. To this query, the Ministry replied as under:

"In respect of 17th Lok Sabha for the FY 2019-20, 102 installments are pending for release (Refer Appendix-I). In respect of 16th Lok Sabha, the year-wise status of Pending installments is as under:"

| Financial Year | Pending instalments in respect of<br>Hon'ble MPs of 16th Lok Sabha |                        |
|----------------|--|------------------------|
|                | No. of instalments   | Amount (in ₹<br>crore) |
| 2014-15        | --   | 0                      |
| 2015-16        | 2  | 5                      |
| 2016-17        | 22   | 55                     |
| 2017-18        | 91   | 227.5                  |
| 2018-19        | 355  | 887.5                  |
| Total          | 470  | 1175                   |

2.16 The list of MPs who have requested for the release of pending instalments after the suspension of MPLAD Scheme for two years is placed in Appendix- II. When the Committee sought to know the decision taken in the matter of release of MPLAD Fund to Hon'ble Members whose tenure would get over during the period when MPLADS Fund remain suspended, the Ministry clarified as under:

"The matter has already been taken up with M/o Finance and consultations are ongoing. Currently, Ministry has no funds available under MPLADS for release of pending instalments."

2.17 In response to a specific query of the Committee as to whether the suspended MPLAD funds for the financial years 2020-21 and 2021-22 would be released in the financial year 2022-23, as the Fund is non-lapsable and if any new projects/works could be recommended as it takes substantial amount of time to get approval for the same, the Ministry made the following submission in this regard:

"As per Para 4.4 of the MPLADS Guidelines, funds released to the District Authority by the Government of India are non-lapsable. Funds left in the district can be carried forward for utilization in the subsequent years. However, the total releases in any year is governed by the overall budget allocation for MPLAD Scheme to MoSPI. Thus, though the ₹5 crore gets notionally accumulated each year for an Hon'ble MP, any amount not spent by this Ministry goes back to Consolidated Fund of India at the end of the Financial Year and does not remain with MoSPI.

Union Cabinet in its meeting held on 6<sup>th</sup> April 2020 decided not to operate the MPLADS for FY 2020-21 and 2021-22 and place the funds of two years at the disposal of the Ministry of Finance for managing the adverse impact of covid pandemic. The Ministry has written to M/o Finance for greater clarity in the matter and same will be communicated to the Committee as and when it is received.

Consequent upon the decision of the Union Cabinet not to operate MPLADS for FY 2020-21 and 2021-22, Ministry issued a detailed set of instructions vide Circular dated 08.04.2020 to all the stakeholders. District Authorities have been advised not to sanction/award any recommended work for which funds are either not available or cannot be completed within the available funds as no more funds shall be released. Hon'ble Members have also been requested not to recommend any new work for which funds are not available in the accounts of the District Authority."

2.18 Inquiring about the centage charged by PSUs for undertaking MPLADS projects, the Ministry replied as follows:

Para 4.17.1 of the MPLADS Guidelines stipulates as follows, "Excluding Administrative Expenses as provided for in para 4.17, the Nodal Department, District Authority or Implementing Agency shall not levy any expenses like supervision charges, centage charges, salary of personnel, travelling expenses, etc. in the implementation and supervision of works including preparatory works under the MPLADS".

## CHAPTER-III

### IMPLEMENTATION OF THE SCHEME

The MPLAD scheme is governed by a set of guidelines, which are revised from time to time. The present guidelines along with subsequent revised circulars are available in public domain at: [https://www.mplads.gov.in/MPLADS/UploadedFiles/MPLADSGuidelines2016English\\_638.pdf](https://www.mplads.gov.in/MPLADS/UploadedFiles/MPLADSGuidelines2016English_638.pdf). When the Ministry was asked about the existence of any fixed timeline for the revision of the said guidelines and the details of criteria adopted by the Government for revision or making amendments in the guidelines, MoSPI informed the Committee as under:

“Revision of the MPLADS Guidelines is not contingent upon any time-line. Since the issue of the extant MPLADS Guidelines in June, 2016, twenty amendments to various Paragraphs in the Guidelines have been made. Ministry takes up the amendments to MPLADS Guidelines on the basis of references received from the stakeholders of the Scheme on a case-by-case basis and makes amendments based on the merit of the reference complying with the basic objectives of the Scheme. Further, holistic revision of the extant MPLADS Guidelines shall be contingent upon the findings of the proposed third party physical evaluation of MPLADS works in 216 districts during FY 2020-21 and 2021-22. The Request For Proposal (RFP) for the third party physical evaluation of MPLADS is currently under way for selection of an independent third party through a transparent process.”

The details of amendments made by the Ministry in the MPLAD Scheme Guidelines in the recent past is at Appendix- III

**3.2** The Ministry in its background note (furnished to the Committee) stated that under the scheme, recommending of works by the Members of Parliament initiates the entire series of activities of any project. Elected Members of Lok Sabha can recommend works within their Constituencies and Elected Members of Rajya Sabha can recommend works within the State of Election. Nominated Members could recommend works anywhere in the country. All Members have to opt for a district for the purpose of executing works recommended by them and overall coordination on their behalf under MPLADS. This district is called the Nodal District.

The Nodal District Authority concerned is responsible for implementing the eligible works recommended by the Member of Parliament and maintaining the details of individual works executed and amount spent under the Scheme. The District Authority is required to



maintain a shelf of projects which is only illustrative and not exhaustive. The District Authority is expected to follow the established work scrutiny, technical, work estimation, tendering and administrative procedure of the State/UT Government concerned in the matter of work execution and is responsible for timely and effective implementation of such works. They have to get the eligible sanctioned works executed as per the established procedure of the State Government (in the matter of technical sanction, tender/non-tender, schedule of rates, etc.). The powers to grant administrative sanction/approval remains with District Authority. Assets created under MPLADS are entrusted by District Authorities to User Agencies (e.g. local bodies) for maintenance.

**3.3** On being asked to furnish the criteria applied by the District Authorities for selection of implementing agency, the Ministry has made the following written submission in this regard:

"Para 2.11(a) of the MPLADS Guidelines stipulates as follows, "The District Authority shall make the selection of an appropriate Implementing Agency through which a particular work recommended by an MP would be executed".

Para 2.11(b) of the MPLADS Guidelines stipulates as follows, "the selection of the Implementing Agency shall be undertaken in accordance with the State Government rules/guidelines applicable for the purpose. While selecting an implementing agency the Central Government agencies viz. CPWD, NBCC, etc may also be considered by the State Government/District Authority. However, for certain works in certain Central Government Ministries/Organizations (like Railways) where the Implementing Agency has necessarily to be the concerned Central Government Ministry/Organization, the same is to be selected as the Implementing Agency."

**3.4** When asked to provide the details of cases where the implementing agency has failed to complete the allotted work in time along with the details of guidelines under which such defaulting implementing agencies are dealt with, the Ministry in its written reply furnished as under:

"The Ministry takes due cognizance of such complaints/instances/grievances which are brought to its notice. Complaints of delays/irregularities against implementing agencies are redressed at the level of District Authority and on unsatisfactory response from the District Authority; the matter is escalated by the Ministry to the concerned State/UT Government under whose superintendence the District Authorities discharge their duties and responsibilities.

MPLADS Guidelines already have provisions for action against implementing agencies. Para 3.13 of the MPLADS Guidelines stipulates as follows, "The sanction letter/order shall stipulate a time limit for completion of the work to the

Implementation Agency. The time limit for completion of the works should generally not exceed one year. In exceptional cases, where the implementation time exceeds one year, specific reasons for the same shall be incorporated in the sanction letter/order. The sanction letter/order shall also include a clause for suitable action against the Implementation Agency in the event of their failure to complete the work within the stipulated time as per the State Government Procedure. A copy of the sanction letter/order shall be sent to the MP concerned."

**3.5** The Committee sought to be apprised of the monitoring mechanism that was put in place to oversee the developments/progress made by the district authorities/implementing agencies in respect to allotted projects under MPLAD Funds. To this, the Ministry submitted as under:

"The role of the District Authority and Implementing Agency in review and supervision of works is clearly laid down in Para 6.4 and 6.5 of the MPLADS Guidelines.

Para 6.4(i) of the MPLADS Guidelines stipulates as follows, "The District Authority would be responsible for overall coordination and supervision of the works under the scheme at the district level and inspect at least 10% of the works under implementation every year. The District Authority should involve the MPs in the inspections of projects to the extent feasible." In addition to this, Para 6.4(vi) of the MPLADS Guidelines stipulates as follows, "The District Authority shall review, every month and in any case at least once in every quarter, MPLADS works implementation with the Implementing Agencies. The District Authority shall invite the MPs concerned to such review meetings and send a report of such review meetings to Ministry of Statistics and Programme Implementation."

Para 6.5(i) of the MPLADS Guidelines stipulates as follows, "It will be the responsibility of the officers of the Implementing Agencies to regularly visit the works spots to ensure that the works are progressing satisfactorily as per the prescribed procedure and specifications and the time schedule." In addition to this, Para 6.5(ii) of the MPLADS Guidelines stipulates as follows, "The Implementing Agencies shall furnish physical and financial progress of each work to the District Authority every month with a copy to the concerned State Department. The Implementing Agencies should provide the report also in the soft format. A work register should also be maintained by the implementing agencies showing details of the physical and financial progress of projects being undertaken by them. This register should also contain the details of spot visit made by the implementing agencies. Implementing Agency must inspect 100% of the works." Further Para 6.5(iii) of the MPLADS Guidelines stipulates as follows, "The Implementing Agencies shall furnish completion report/certificates and utilization certificates to the District Authority within one month of completion of the works."

**3.6** On being asked to furnish the details of action taken/being taken on respective district authorities/implementing agencies for delay in commencement of projects and consequent non-utilization of funds, the Ministry submitted as under:

"Ministry takes due cognizance of cases which are brought to its notice, where delay in utilization of funds and sanctioning of funds have taken place. Those cases are taken up with the respective State/UT Governments where-by Ministry also impresses upon fixing of responsibility against erring Officers by the State/UT Government as per provisions of Para 3.3.1 of MPLADS guidelines which states that "In case, there is still any abandoned/suspended MPLAD work under the Scheme, it shall be completed by the State Government from their own funds. The State Government will also fix responsibility and take necessary disciplinary action against the erring officials. The District Authority may ensure that the funds must have been utilized as sanctioned earlier so that duplication of allocation of funds does not take place".

3.7 The Ministry also furnished in its background note that a Department in each State/UT is designated as the Nodal Department with the overall responsibility of supervision, evaluation and coordination of implementation of the Scheme with the districts and other line departments. The Ministry of Statistics & Programme Implementation, as the Nodal Ministry, is responsible for policy formulation, release of funds and evaluation of the implementation of the Scheme. The Ministry releases the entitled funds to the Members and monitors the overall position of funds released, cost of works sanctioned, funds spent. The Ministry also monitors the receipt of Completion Reports, Utilization Certificates and Audit Certificate from the District Authorities. It also receives the cumulative information on the works recommended, sanctioned, expenditure incurred etc through the Monthly Progress Reports (MPRs).

3.8 When asked by the Committee to elaborate the mechanism in place for facilitating the procedure of processing of proposal, estimates, tender, passing of bills and release of payment to contractors within a stipulated time frame, the Ministry stated as under:

"Various provisions in MPLADS guidelines that facilitate the procedure of processing of proposals, passing of bills, timely release of payments etc. are given below:

As per Para 3.3 of the MPLADS Guidelines, "The District Authority shall identify the Implementing Agency capable of executing the eligible work qualitatively, timely and satisfactorily. The District Authority shall follow the established work scrutiny; technical, work estimation, tendering and administrative procedure of the State/UT Government concerned in the matter of work execution and shall be responsible for timely and effective implementation of such works.

Para 3.12 of the MPLADS Guidelines stipulates as follows, "All recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority shall,

however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof.

In case of the time limits mentioned in the section falling within the period of operation of model code of conduct notified by the Election Commission, then such period as notified by model code of conduct will not be included in the reckoning of time limits".

Para 4.15 of the MPLADS Guidelines stipulates as follows, "The District Authority shall release funds to the implementing agency in accordance with the State Government rules/guidelines applicable for the purpose."

Para 3.14 of the MPLADS Guidelines stipulates as follows, "Decision making powers in regard to technical, financial and administrative sanctions to be accorded under the Scheme, vest in the district level functionaries. To facilitate quick implementation of projects under this Scheme, full powers should be delegated by the State/UT Governments to the district functionaries. The District Authorities will have full powers to get the works technically approved and financial estimates prepared by the competent district functionaries before according the final administrative sanction and approval. The District Authority should, before sanctioning the work, ensure that all clearances for such works should have been taken from the competent authorities and the work conforms to the Guidelines."

As already evident from above provisions, works under MPLADS are executed as per respective State Government's technical, administrative and financial rules. And therefore the pace of execution of works under MPLADS varies from State to State."

#### Utilization of MPLADS Fund

3.9 As already mentioned, the MPLAD scheme is governed by a set of guidelines. In this regard, the Committee sought to know if there is any provision in the extant guidelines which allows the MPs to utilize MPLADS fund for NGOs. The Ministry replied to the query as follows:

"The relevant provisions of MPLADS Guidelines relating to allocation of funds to Trusts/Societies/NGOs are as follows: -

Community infrastructure and public utility building works are also permissible for registered Societies/Trusts under the Scheme, provided that the Society/Trust is engaged in the social service/welfare activity and **has been in existence for the preceding three years**. The existence of the Society/Trust shall be reckoned from the date it started its activities in the field, or the date of registration under the relevant Registration Act, whichever is later. The beneficiary Society/Trust shall be a well-established, public spirited, non-profit making entity, enjoying a good reputation in the area. Whether such a society/trust is well reputed or not, should be decided by the District Authority concerned on the basis of relevant factors, like performance in the field of social service, welfare activities, non-profit

orientation of its activities, transparency of its activities and sound financial position.

The ownership of the land may remain with the Society/Trust, but the structure constructed with MPLADS funds shall be the property of State/UT Government. The Society/Trust shall undertake to operate, maintain and up keep the asset created under MPLADS at its cost. If at any time, it is found that the asset created with MPLADS funds is not being used for the purpose for which the asset was funded, the State/UT Government may take over the asset and proceed to recover from the Society/Trust, the cost incurred from MPLADS for the creation of asset along with interest at the rate of 18% per annum calculated with effect from the date of use of MPLADS fund for the works concurred. A formal agreement will be executed by the Society/Trust with the District Authority in favour of the Government in advance for the purpose.

This

agreement will be registered under the relevant Registration Act on a non-judicial stamp paper of Rs.10 or more, as is applicable in the State/UT. No stamp duty would be required to be paid for registration as there is no formal transfer of assets.

Not more than Rs. 50 Lakh, can be spent from MPLADS fund, for one or more works of a particular Society/Trust in the lifetime of that Society/Trust. If a Society has already availed of MPLADS funds upto Rs. 50 Lakh, no more funds can be recommended for that Society/Trust under the Scheme. From the financial year 2012-13, an MP can recommend funds, only upto Rs. One Crore in all, in a financial year from MPLADS funds for works to Societies/Trusts. The recommendation made by Hon'ble MPs for the period prior to the financial year 2012-13 is to be regulated as per the guidelines existing during that period.

The MPLADS funding is not permissible to a Society/Trust, if the recommending MP or any of his/her family members is the President/Chairman or Member of the Managing Committee or Trustee of the registered Society/Trust in question. Family members would include MP and MPs spouse which would comprise their parents, brothers and sisters, children, grandchildren and their spouses and their in-laws. MPs may ensure the spirit of the guidelines is maintained by avoiding circular or mutual funding of Trusts/Societies.

Further, when funds are recommended towards a Society/Trust by a Member of Parliament and clarifications/documents as required under the Guidelines for scrutiny before sanctioning are requested by the District Authorities, the said Society/Trust should provide the requisite documents within a maximum period of three months from the date of receipt of the letter from the district administration. In case the documents are not received even after a period of three months, the district administration can send two reminders within a month. If the required information is still not received, the recommendation by the MP towards the Society/Trust may be treated as cancelled by the district administration and intimation of the same may be given to the recommending MP.

Relaxed provision for most deprived segments: For trusts/societies that run charitable residential homes for orphans (anathalaya/yateemkhana), charitable residential homes for old/aged persons, charitable residential homes for widows, charitable residential homes/colonies for lepers, charitable residential homes for blind persons, charitable residential homes for spastic/mentally retarded children or charitable residential homes for deaf and dumb children, the restriction of getting MPLADS funds upto Rs.50 lakh in their lifetime will stand relaxed to Rs.1 crore. The total funds received from MPLADS under this relaxed dispensation will be used only in and for the charitable and residential home/colony mentioned afore (and not for any other purpose of the trust/society concerned). And the funds will be utilised only for the purposes provided for in para 3.21 of the Guidelines.

**Both aided and un-aided educational institutions which are recognized by a Board of Secondary Education/University and are run by trusts/societies are eligible for receiving MPLADS funds for all permissible items under the Guidelines; the particular trust/society which runs the concerned educational institution will be governed by the maximum ceiling imposed on trusts/societies under the Guidelines (para 3.21) [that is, Rs. 50 Lakh to one particular trust/society in its life-time (as also that one honourable MP can recommend only upto Rs. 1 Crore in one financial year to all trusts/societies taken together)]**

The additional amount of Rs.25 Lakh to be spent in the tribal areas only: In order to encourage trusts and societies for the betterment of tribal people, the ceiling of Rs. 50 Lakh stipulated for building assets by trusts and societies in Para 3.21.2 of the Guidelines, will be enhanced by 50% to Rs. 75 Lakhs subject to conditions (a) The community building work are primarily for the benefit of tribal people in tribal areas. (b) The works undertaken and the beneficiary Trust/Society should satisfy all other conditions of Guidelines of MPLADS. records, etc., should be well-reputed and dedicated to community/public good.

#### **Cooperative Societies:**

i. Cooperative societies will be eligible for assistance under MPLADS at par with registered trusts/societies.

ii. The cooperative society should be in existence for the preceding 3 years and, in the opinion of the district authority, based on an objective assessment of performance and records, etc., should be well-reputed and dedicated to community/public good.

iii. The assistance will only be for community infrastructure and public utility building works (which are permissible for trusts/societies under Para 3.21).

iv. The structure constructed with MPLADS funds will be the property of the State/UT Government. (Para 3.21.1 of the Guidelines will be applicable mutatis mutandis)

v. The upper ceilings for assistance to trusts/societies (Rs.50 Lakhs to one particular trust/society in its lifetime and Rs.1 crore to all trusts/societies by one

MP in one year) will be applicable. (Para 3.21.2 of the Guidelines will be applicable mutatis mutandis)

vi. The recommending MP or any of his/her family members should not be an office-bearer or member or having patronage of the cooperative society. Mutual funding by MPs will not be allowed. (Para 3.21.3 of the Guidelines will be applicable mutatis mutandis)

vii. The works (of infrastructure and public utility buildings) should be strictly non-commercial in nature.

viii. The works should be for the community or public at large. Individual or family benefits will not be allowed.

ix. Substitution of MPLADS funds for public and community contribution will not be allowed (Para 3.20 of the Guidelines will be applicable)

x. The works will be put to productive use. Their maintenance and operating costs will be the responsibility of the recipient cooperative society.

xi. Office and residential buildings of cooperative societies will not be allowed. Shelters for imparting training for skill development:

Shelters for imparting training for skill development will be permissible in line with the basic scheme of the MPLADS, with the stipulations that:

a. They will be admissible only for:

1. government/government institutions (as per the general import of MPLADS); and

2. registered trusts/societies (as per para 3.21 of the Guidelines on MPLADS).

b. In both cases:

1. commercial activity will be prohibited;

2. only such shelters will be permitted as are suitably and specifically designed for the purpose of imparting specialized skill training.

3. the shelters may also be such as can be dismantled, transported and firmly re-erected and re-used at another spot.

4. the shelters created under the MPLADS will be duly entered in the stock-register of the recipient government institution or registered trust/society eligible under para 3.21 of the Guidelines of MPLADS. The implementation will be undertaken by the District Authority as per the State Government rules, guidelines and procedures."

**3.10** As per the information furnished by the Ministry, the works meant for trust/society, there is a ceiling of ₹50 lakh for the lifetime of each Trust/Society. An MP can recommend

funds only upto ₹100 lakh in all in a financial year, from MPLADS funds for works to Trusts/Societies. The Committee, in this connection, pointed out that there are certain societies which have about 100 schools but as per the extant guidelines, assisting all these schools with the ceiling of ₹50 lakh is not feasible. Replying to this specific point, the Ministry stated as under:

"Para 3.21.2 of the MPLADS Guidelines stipulates as follows, "Not more than ₹50 lakh, can be spent from MPLADS fund, for one or more works of a particular Society/Trust in the lifetime of that Society/Trust. If a Society has already availed of MPLADS funds upto ₹50 lakh, no more funds can be recommended for that Society/Trust under the Scheme. From the financial year 2012-13, an MP can recommend funds, only upto ₹one crore in all, in a financial year from MPLADS funds for works to Societies/Trusts."

However, Para 3.21.5 of the MPLADS Guidelines stipulates as follows,

*"For trusts/societies that run charitable residential homes for orphans (anathalaya / yateemkhana), charitable residential homes for old/aged persons, charitable residential homes for widows, charitable residential homes/ colonies for lepers, charitable residential homes for blind persons, charitable residential homes for spastic/mentally retarded children or charitable residential homes for deaf and dumb children, the restriction of getting MPLADS funds upto ₹50 lakh in their lifetime will stand relaxed to ₹1 crore. The total funds received from MPLADS under this relaxed dispensation will be used only in and for the charitable and residential home/colony mentioned afore (and not for any other purpose of the trust/society concerned)".*

*"The MPLADS guidelines fixes upper ceiling of amount which can be spent from MPLADS fund, for one or more works of a particular Society/Trust in the lifetime of that Society/Trust. There is no limit on the number of schools."*

**3.11** A specific query was raised by the Committee that if there is any provision in the extant guidelines which allows the successor MP to complete the abandoned work that has been recommended and commenced during the tenure of predecessor MP by utilizing the funds allotted to the previous MP and the fate of funds released to an MP who expires during his/her tenure. To this, the Ministry replied as under:

"Para 3.13 of the MPLADS Guidelines stipulates as follows, "The sanction letter/order shall stipulate a time limit for completion of the work to the Implementation Agency. The time limit for completion of the works should generally not exceed one year. In exceptional cases, where the implementation time exceeds one year, specific reasons for the same shall be incorporated in the sanction letter/order. The sanction letter/order shall also include a clause for suitable action against the Implementation Agency in the event of their failure to complete the work within the stipulated time as per the State Government



Procedure. A copy of the sanction letter/order shall be sent to the MP concerned."

As an abiding principle, works once sanctioned by the District Authority are to be completed on mandatory basis. If the works are not completed within the stipulated time-line, Para 3.3.1 of the MPLADS Guidelines may be invoked which stipulates as follows, "In case, there is still any abandoned/ suspended MPLAD work under the Scheme, it shall be completed by the State Government from their own funds. The State Government will also fix responsibility and take necessary disciplinary action against the erring officials. The District Authority may ensure that the funds must have been utilized as sanctioned earlier so that duplication of allocation of funds does not take place".

It is up to the willingness of successor Member of Parliament to recommend amount from his MPLADS funds towards completion of a previously abandoned project/work. The amount from the MPLADS funds of the new Member shall be sanctioned by the District Authority towards the abandoned work only if the new Member indicates his consent to do so formally on his letterhead.

The MPLADS Guidelines are so designed that on execution of the works diligently as per the laid down procedure, the balance amounts/savings from the works are refunded back to the District Authority from the implementing agency within one month.(Para 6.5 (iv))

The funds of predecessor Members by successor Members cannot be utilized directly. The unspent funds of the predecessor Members could be put to appropriate use only upon completion of all the eligible works of the predecessor Member and closure of the bank account of the predecessor Member and transfer of the balance of funds of the predecessor Members to the bank account of the successor Members. All of these tasks, which are broadly termed "transfer/distribution of uncommitted balances of funds and closure of accounts", are to be done by the District Authority as per the procedure laid down in details at Para 4.7 to 4.10.1 of the MPLADS Guidelines."

### **Utilization of MPLADS Fund for COVID-19 Pandemic**

3.12 Taking into consideration the Covid-19 situation in the country, the Committee sought to know from the Ministry the latest details of all the Circulars/Notifications/Guidelines/Orders issued by the Ministry in the recent past in connection with the allocation and utilization of MPLAD funds especially with regard to COVID-19 with special focus on grant for ambulances, providing adequate number of oxygen cylinders or any other medical supplies; and if there were any restrictions on grants to be given to Organizations, other than Government hospitals, health centers, municipal hospitals. To this, the Ministry replied as under:-

“(i) The Circular dated 30-04-2021 on utilization of MPLADS funds for purchase of testing, screening and other equipment for prevention of covid-19 pandemic including setting up of independent Oxygen manufacturing plants in

Government hospitals and dispensaries and corrigendum dated 13.05.2021 is at **Appendix IV.**

(ii) With regard to grant from MPLADS for ambulances, it is stated that Ambulances are already allowed to be purchased by the District Authorities/District Chief Medical Officer of the District on the recommendation of a Member of Parliament [para-3.25 of MPLADS Guidelines, 2016]. However, the operation of ambulances/hearse services through private organisations which was permissible under Para 3.25 of MPLADS Guidelines, 2012, has since been withdrawn vide this Ministry's Circular No.C-66/2011-MPLADS-Vol.III, dated 5-6-2015. The MPLADS Guidelines issued in 2016 does not include the provision for operation of ambulance/hearse services through private organization. The other relevant provisions of MPLADS Guidelines on grants to be given to Hospitals, Health Centres are as follows:

MPLADS Guidelines allows purchase of vehicles, including equipment meant for hospitals belonging to Central, State, UT and Local Self Governments.

Whenever a Member of Parliament recommends a new proposal for capital works for construction of Government Hospitals, he may recommend purchase of movable items (like furniture, equipment and not consumables). The proposal should essentially be for capital works and the allied expenditure on movable items (furniture, equipment etc.) should not be more than 10% of the total cost.

Works of retrofitting of essential lifeline buildings, viz. Govt. hospitals, is permissible”

**3.13** Taking cognizance of the fact that the Government has requested Hon'ble MPs to allot ₹ one crore from their MPLAD Fund for COVID-19 treatment viz. medical testing, screening and other facilities required to detect, contain and treatment of COVID-19 pandemic; the Ministry was further asked to furnish the number and names of MPs who have allotted their MPLADS fund for the said cause along with the details and quantum of MPLAD fund being utilised for COVID-19 treatment, State/UT-wise. The Ministry made the following submission in this regard:

“References were received from MPs in the month of March, 2020 for including facilities for medical testing and screening under MPLADS for bolstering the ongoing fight against COVID-19 which has been declared as a pandemic by WHO.

(a) Accordingly, Ministry vide its Circular No. E-4/2020-MPLADS(Pt) dated 24th March, 2020 granted one-time dispensation under MPLADS for purchase/installation of testing, screening and other facilities in connection with COVID-19 in the Constituencies of the Members subject to fulfilment of certain conditions. There was no upper limit for such contribution.

(b) The Ministry vide its Circular No. E-4/2020-MPLADS (Pt III) dated 28th March, 2020 issued exclusive instructions vide which sitting Members could recommend release of MPLADS fund only for the cause of COVID-19 in a

prescribed format from eligible installments to/through such Fund/Central Government pool or Head of Account (as decided by the Central Government). Ministry would deduct the consented amount and release the remaining amount to the concerned Nodal District Authority. Moreover, to facilitate the release of eligible portion of the instalment, Ministry also provided one-time exemption in furnishing of PUC, AuC, UC for FY 2020-21 in respect of sitting Members while excluding Ex-Members.

(c) Consequent upon the decision of the Union Cabinet in its meeting dated 6th April, 2020 not to operate the MPLAD Scheme for FY 2020-21 & 2021-22 and accordingly the annual budgetary allocation for MPLAD Scheme for FY 2020-21 was placed at the disposal of D/o Expenditure, M/o Finance for strengthening the efforts of the Government in managing the challenges of COVID-19 and its adverse impact on society, Ministry notified the same and issued instructions vide its Circular No. E-4/2020-MPLADS (Pt II) dated 08th April, 2020 to this effect. Hon'ble Members were requested to reprioritize their recommendations, wherever feasible, as no release of installments under MPLADS would be made. District Authorities were also requested to ensure that costs for executing the recommendations of Members had to be met from the already available funds with them or cancelling the earlier recommended works.

(d) Vide this Circular, previous Circular dated 28th March, 2020 was rescinded on being rendered redundant.

(e) Since the MPLAD Scheme at the field level is implemented by the concerned State/UT Governments and the Members of Parliament send recommendations of works/projects directly to respective Nodal District Authorities, work-wise detailed status is not centrally maintained by the Ministry. Therefore, details of MPLADS funds for purchase/installation of testing, screening and other facilities in connection with COVID-19 are not maintained by the Ministry."

### **Requests from other Institutes**

**3.14** The Committee wanted to know if any proposals/suggestions have been received by the Ministry from MPs for making amendments in the existing guidelines which may allow the MPs to sanction some amount of the MPLAD Fund to some Institutes other than prescribed in the extant guidelines, keeping in view the urgency/importance of the matter. MoSPI replied as follows:

"No, this Ministry has not received any such proposal calling for amendment to the MPLADS Guidelines that would enable Members to recommend works for a particular institute only. "

### **Facilitation Centre for Hon'ble Members of Parliament**

**3.15** The Ministry apprised the Committee that there is a provision of Facilitation Centre at District Collector office. The Capital cost of setting up of such facilities including equipment,

furniture, etc. shall not exceed ₹ 5 lakh and will be met from MPLADS funds. The main functions of the Facilitation Centres would be to provide all the MPs all the information at one place relevant for the effective implementation of the scheme. If a District has been opted by more than one MP, the facilitation centre would provide service to all the Members of Parliament. These Facilitation Centres would work under the direct control of the District Authority and should have the persons on contract with the adequate computer operating knowledge to manage the centre. A data entry operator, if necessary, may be engaged through the outsourcing of the contract firm with the two per cent of the administrative charges. It has further been stated that if the data entry operator is engaged, his engagement shall be strictly casual, outsourced, contractual, it shall not be against any post and shall not, in any form, be construed as a Government employment. It also says that no liability, administrative or legal or financial accrues on the Government State or the Centre, in future, shall be the responsibility of the District Authority to make the engagement.

3.16 On being asked whether availing this Facilitation Centre is mandatory and if 2% administrative charges would still be deducted from MPLAD Fund of an MP who is not willing to avail this Facility, MoSPI stated as under:

"No, availing of Facilitation Centres is not mandatory. It is reiterated that capital cost of setting up of such Facilitation Centres including equipment, furniture etc shall not exceed ₹ 5 Lakh and has to be met from MPLADS funds and it is not inclusive in the 2% administrative charges.

If an MP is not availing of Facilitation Centre, even then the 2 % administrative expenses shall continue to be deducted from every installment released to the Member. The range of functions and duties to be performed from Administrative Expenses by the Nodal District, Implementing District and State Nodal Department is clearly given at Para 4.17 (ii) of the MPLADS Guidelines. Some of such functions are hiring of services/consultants for handling accounts, uploading of data etc, creating awareness among public about the Scheme and dissemination of information on ongoing and complete works, purchase of stationery, office equipment including computer hardware/software for MPLADS planning/monitoring, telephone /fax/postal charges etc.

The administrative expenses are regular expenses which are necessary for implementing the scheme and may not be construed as the same as the capital cost of setting up of the Facilitation Centres."

3.17 The Ministry, further, stated that the 2% administrative expenses are part of annual entitlement of ₹ 5-Crore of an MP. The 2% administrative expenses from every installment

released by the Ministry in respect of the Hon'ble Member is shared among the Nodal District Authority, Implementing District Authority and State Nodal Department in the following manner: 0.2 % is allocated to the State Nodal Department, 1 % is allotted to the Implementing District and 0.8 % is retained by the Nodal District.

**3.18** In reply to the query of the Committee as to whether there is any mechanism to monitor or keep a check on the proper/appropriate utilization of 2% administrative charges, MoSPI stated as follows:

"As per Part III in Para 4.17 of the MPLADS Guidelines, "a separate bank account for administrative funds will be opened in a nationalized bank as well as a separate cash book will be maintained for administrative expenditure incurred during the year by Nodal Department at State level, as also by Nodal District and by the implementing district.

For the purpose of Utilization Certificate, the administrative expenses once distributed by Nodal District would be considered as spent and separate Utilization Certificate will not be necessary for these expenses."

**3.19** When asked to furnish the Facility-wise details of Administrative Charges incurred by the States during the last 5 years along with the details of steps taken by the Ministry to ensure the incurring of expenses on the facilities being provided against Administrative Charges, MoSPI furnished the following information:

"The range of functions and duties to be performed from Administrative Expenses by the Nodal District, Implementing District and State Nodal Department is clearly given at Para 4.17 (II) of the MPLADS Guidelines.

"For the purpose of Utilization Certificate, the administrative expenses once distributed by Nodal District would be considered as spent and separate Utilization Certificate will not be necessary for these expenses. Moreover, the administrative expenses are to be incurred at the field level by District Authorities and State Governments with the sole objective to better implement MPLADS. As such, the details of facilities purchased/incurred from administrative expenses are not sought by the Ministry.

Ministry has impressed upon the State Nodal Departments and District Authorities the range of functions that could be performed from administrative expenses vide its Circular No. C-42/2011 dated 08.08.2011. The utilization of administrative expenses for proper implementation and monitoring of the Scheme has been reiterated during Annual Review Meetings with the States/UTs held by the Ministry and various other fora, notably during the Open House Discussion with Rajya Sabha Members held under the Chairmanship of Hon'ble MoS (Statistics & PI) on 27.03.2018."

3.20 On being asked, whether it is feasible to discontinue the deduction of 2% Administrative charges from MPLADS Fund and requested to provide the details of suggestions received by the Ministry in this regard along with the action taken by the Ministry on such suggestion, MoSPI informed as under:

"Ministry has so far not received any proposal to discontinue the administrative expenses. On the contrary, Ministry has received proposals for enhancing the existing range of functions that could be performed from out of administrative expenses. During the 22<sup>nd</sup> Annual Review Meeting on MPLADS with the States/UTs on 17.01.2020, Ministry received such suggestions. The suggestions on administrative expenses shall be taken up for examination on the basis of the feedback in the Evaluation Reports by the selected agency for the third party physical evaluation of MPLADS works."

#### Utilization of Unspent Balance

3.21 Regarding the issue of non-release of MPLADS funds for the financial year 2019-20 and previous years and consequent pending payments for respective agencies/contractors engaged for various ongoing projects/works and other committed liabilities under the Scheme, Secretary, MoSPI who was deposed before the Committee during oral evidence stated as under:-

".....I would like to submit before the Hon. Committee that we have a limitation, as most of the recommendations which we receive have fiscal implication. So, I need to move it for the concurrence of the Ministry of Finance, according to the business rules of the Government. Accordingly, we will try our best. As I mentioned in the earlier meeting and also in our written reply also, in these two years when this scheme was nonoperational, a good number of hon. MPs have requested us for certain amount of funds, especially those instalments which are already due in the past and funds for certain other exigencies. We have taken it up with the Ministry of Finance. I would like to apprise all the Hon. Members of the reply that we have got. The first thing - there is an unspent balance in any constituency, it should be utilized. Accordingly, we have written to all the authorities and all the Hon. Members. Again, we have tried to meet some of the expectations. I can say right now that we will continue to impress upon the Finance Ministry the difficulties which we are facing. If the Hon. Committee gives any recommendations etc., we will try to take it up. The Cabinet decision was that these two years, the scheme would be non-operational. There were certain questions whether the instalment due during this period will be given subsequently or not, or what the actual position will be for some of the MPs whose tenures are getting over during this period of two years. We have again written to Ministry Finance and that is under correspondence. We will take up your suggestion with them. Since the decision has not been possible, it has been

informed to all concerned that the available balance is to be utilized. That is the nutshell I would like to submit."

**3.22** When asked to furnish the details of all written communications of the Ministry to all District Authorities and State/UT Governments impressing upon them to expedite the completion of works, settlement/closure of accounts of Ex-Members and transfer/redistribution of unspent balances of funds among the sitting Members (LS/RS), the MoSPI replied:-

"The Circulars issued by the Ministry to all District Authorities and State/UT Governments with copies to Members of Parliament impressing upon them to expedite the completion of works, settlement/closure of accounts of Ex-Members and transfer/redistribution of unspent balances of funds among the sitting Members (LS/RS) is at Appendix V."

**3.23** On being asked to provide the details and amount of MPLAD Fund available with the respective Nodal Authorities at present, State/UT-wise and district-wise, the Ministry furnished the following information:

"Ministry has conducted a comprehensive and elaborate in-house assessment of quantum of funds available with District Authorities post meeting of the Estimate Committee on 19<sup>th</sup> November 2020 by rigorously following up with District Authorities through telephone, e-mail and letters to State/UT Nodal Departments. Out of 545 Constituencies of Lok Sabha, data has been received from 481 Constituencies and details are as under:

Fund available with Districts- ₹ 1250.30 Crore

Committed Liability- ₹ 1550.71 Crore

Balance amount = ₹ (-) 300.4 Crore

**out of which**

Balance amount of sitting MPs (17<sup>th</sup> Lok Sabha) = ₹ 59.5 Crore

Balance amount of Ex MPs (17<sup>th</sup> Lok Sabha) = ₹ -359.9 Crore

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Out of 193 Nodal Districts of Rajya Sabha, data is received from 169 Nodal Districts and details are as under:

Fund available with Districts- ₹ 369.12 Crore

Committed Liability- ₹ 788.56 Crore

Balance amount = ₹ (-) 419.44 Crore

out of which

Balance amount of sitting MPs- ₹ -147.34 Crore

Balance amount of Ex-MPs- ₹ -272.1 Crore

### INEFFICIENT UTILIZATION OF FUNDS

**3.24** The Ministry apprised the Committee that there are various issues/aspects responsible for inefficient utilization of MPLADS fund which are as under:

- a. Release of funds under MPLADS is strictly subject to fulfillment of fund-related criteria and submission of fund-related documents and those documents being found in order upon scrutiny. Delayed submission of requisite fund-related documents for release like Utilization Certificates, Provisional Utilization Certificates and Audit Certificates, by the District Authorities to the Ministry, results in delay in release of pending installments.
- b. Imposition of Model Code of Conduct during assembly/local body elections from time to time creates periods of inactivity in operation of MPLADS during which execution of fresh works get stalled which has a bearing on the submission of fund-related documents by Nodal District Authorities to this Ministry.
- c. As per Para 3.13 of the MPLADS Guidelines, the time limit for completion of the works should generally not exceed one year. Since MPLADS is implemented at the field level in accordance with State-specific administrative, financial and technical rules, pace of execution/sanction of projects/works under MPLADS is hampered by failure to resolve land related issues on time.
- d. On some occasions, recommendations made by Members are not in accordance with the provisions of the MPLADS Guidelines, leading to indecision on such recommendations on part of the District Authority and compelling them to obtain



clarification from the Ministry on eligibility of such recommendations. This process in itself leads to considerable lapse of time.

- e. As per Para 2.11 of the MPLADS Guidelines, the District Authority makes the selection of an appropriate implementing agency through which a particular work recommended by an MP is to be executed. Failure to submit work-wise completion certificate by the implementing agency to the District Authority, in turn, leads to failure on part of the District Authority to submit the consolidated Utilization Certificate to the Ministry on time.
- f. Despite clear directions in the MPLADS Guidelines, State-level and District-level Review Meetings under Chairmanship of appropriate authorities on implementation of MPLADS often tend to club MPLADS with other State-specific issues and Schemes, unwittingly placing issues on MPLADS on the backburner.

**3.25** On being asked to furnish the details of average time for which execution of fresh works get stalled due to imposition of Model Code of Conduct during the term of a Member of Parliament, the Ministry replied as under:

"Para 3.12 of the MPLADS Guidelines stipulates as follows, "All recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof.

In case of the time limits mentioned in the section falling within the period of operation of model code of conduct notified by the Election Commission, then such period as notified by model code of conduct will not be included in the reckoning of time limits".

The pace of execution of works under MPLADS varies from State to State. However, no such study has been made to find out average time for which execution of fresh works get stalled due to imposition of Model Code of Conduct during the term of a Member of Parliament."

#### **Remedial Measures for Inefficient Utilization of Funds**

**3.26** The Ministry submitted that following remedial measures were undertaken to address the issue of inefficient utilization of MPLADS Fund:

- i. Ministry has time and again taken up the matter of sub-optimal utilization of MPLADS funds with the State/UT Nodal Departments during the Annual Review Meeting on

MPLADS, the latest during the occasion of 22<sup>nd</sup> All India Review Meeting with State/UT Nodal Departments on 17<sup>th</sup> January, 2020.

- ii. All the States/ UTs were directed to take up the cases rigorously where utilization is not up to the mark to improve the utilization of funds. The States/UTs have been directed to ensure that funds released in a year are utilized in the same year so that delay in release of funds could be minimized and instances of parking / idling of funds in the bank accounts as unspent balance could be reduced.
- iii. District Authorities have also been directed to speed up utilization (by following due processes) and diligently follow the time line for sanction as prescribed in Para 3.12 and 3.13 in the MPLADS Guidelines.
- iv. Ministry regularly follows up with the District Authorities to submit the fund-related documents online for timely release of funds.
- v. The integrated MPLADS portal has facilities for online submission of Audit Certificates, Utilization Certificates, Provisional Utilization Certificates and Monthly Progress Reports. District Authorities have been advised to make utmost utilization of these services/facilities on the MPLADS portal. The portal is further sought to be revamped under NIIP which would include features for geo-tagging of works done under MPLADS and real-time updating of status of works/projects from the field level.
- vi. To facilitate access to real time information to the stakeholders of this Scheme, development of a Mobile App for this purpose is under process. The Mobile App is expected to provide a handy monitoring tool of the scheme for all stakeholders including the general public.
- vii. Officers of the Ministry are deputed to visit various States/districts to review the implementation of the Scheme which contributes positively to speed up the pace of execution of works.
- viii. The Nodal Departments of the State/UT Governments are also impressed upon by the Ministry to put in place an institutional mechanism to regularly review the progress of implementation and utilization of funds under MPLAD Scheme, if not done so far. They are time and again requested to convene meetings under the Chairmanship of Chief

Secretary/ Administrator of the State/UT with the District Authorities and MPs at least once in a year and send the Minutes of such Meetings to the Ministry.

## TRANSPARENCY AND ACCOUNTABILITY

**3.27** Under MPLAD Scheme, following provisions have been stipulated for greater public awareness and transparency:

- a. A plaque carrying the inscription 'Members of Parliament Local Area Development Scheme Work' indicating the cost involved, commencement, completion and inauguration, date and the name of the MP sponsoring the project should be permanently erected at the work place.
- b. List of all completed and ongoing works with MPLADS funds should be displayed at the District Authority Office and posted on the website for information of the general public.
- c. District Authorities are to provide information on any aspect of MPLAD Scheme, such as works recommended by MPs, works sanctioned/not sanctioned, cost of works sanctioned, implementing agencies, quality of work completed, etc., to the general public in the manner as required under the Right to Information Act, 2005, as the implementation of the scheme has been brought under the purview of the said Act.

**3.28** Responding to a specific query that if in a particular constituency, a project was recommended, approved and started during the tenure of a previous MP but the same project gets completed during the tenure of next elected MP, in such case whose name would reflect on the project's inauguration board, the representative of the Ministry during his deposition stated as follows:

"Sir in para no. 3.22, it is clearly written that the name of the sponsoring MP will be mentioned on the name plate."

The Ministry in their written submission also furnished the following:

"Para 3.22 of the MPLADS Guidelines, inter alia, clearly stipulates as follows "For greater public awareness, for all works executed under MPLADS a plaque (stone/metal) carrying the inscription 'Member of Parliament Local Area Development Scheme Work' indicating the cost involved, the commencement, completion and inauguration date and the **name of the MP sponsoring** the project should be permanently erected."

3.29 . During the course of examination, the Committee sought to know if there is any website or transparent mechanism through which the Hon'ble Member of Parliament or local public can check the details and status of a particular project under MPLAD Scheme. To this, MoSPI replied as under:

"Since Members send their recommendations directly to the Nodal District Authorities and works under MPLADS are executed by the District Authorities as per the respective State Government's technical, administrative and financial rules, detailed information on works is not centrally at the District level. However, the Ministry has made provisions for the District Authorities to enter details of works/projects along with financial details on the MPLADS portal ([www.mplads.gov.in](http://www.mplads.gov.in)). Log -in IDs have already been given to the District Authorities to enter project/work-wise details. The same is visible to the general public through the tab "WMS report".

A revamped version of MPLADS portal was launched in Jun, 2019 with provisions for Hon'ble Members to make recommendations for works/projects online. Further, implementing agency as a stakeholder has already been added on the MPLADS portal to enlarge granularity of the data i.e. till the last mile.

Ministry provides training to District Authorities on integrated MPLADS portal either by (i) calling representatives from the State/UT Governments and imparting them training on the portal which is then intended to be further given to District Authorities upon their return to the State on 'creation of Master Trainer principle' or (ii) deputing teams of Officers of the Ministry to the State/UT Headquarters to impart training to the District Authorities assembled for the purpose.

The integrated MPLADS portal has facilities for online submission of Audit Certificates, Utilization Certificates, Provisional Utilization Certificates and Monthly Progress Reports. District Authorities have been advised to make utmost utilization of these services/facilities on the MPLADS portal. The portal is now further sought to be revamped under NIIP which would include features for geo-tagging of works done under MPLADS and real-time updating of status of works/projects from the field level. To facilitate access to real time information to the stakeholders of this Scheme, development of a Mobile App for this purpose is under process. The Mobile App is expected to provide a handy monitoring tool of the scheme for all stakeholders including the general public.

Ministry has also conveyed its requirements for development of Dashboard with the following stipulation: "Multiple dashboard components can be shown together on a single dashboard page layout, creating a powerful visual display and a way to consume multiple reports that often have a common theme."

## CHAPTER IV

### MONITORING MECHANISM

#### MONITORING COMMITTEE

The Monitoring mechanism that is prevalent to oversee the implementation of the Scheme is that there is a Monitoring Committee at District Level to keep a check on release of funds, administrative sanction, proper and timely implementation of work, etc. The District Authority shall review every month and, in any case, at least, once in every quarter MPLAD works implementation with the Implementing Agency. It shall invite the MPs concerned to such review meetings and send report of such review meetings to the Ministry of Statistics and Programme Implementation. The composition of Officers of other implementing agencies attending such Committee meetings is decided by the District Authority/ District Collector.

4.2 In response to a specific query as to who is designated as Chairperson of such Monitoring Committee, MoSPI informed the Committee that "as per Para 2.10 of the MPLADS Guidelines, the District Authority/ District Collector, that is, the authorized district functionary responsible for implementing MPLADS in the district."

4.3 During the course of examination, the Committee was apprised by one of the representatives of the Ministry that the State audits the expenditure incurred under MPLAD Fund Scheme. On being asked whether it is feasible to change the Authority responsible for Audit from State Authorities to Authority implementing the Scheme, MoSPI in its written reply submitted as under:

"Works under MPLADS are executed by the District Authorities in accordance with the respective State/UT Government's technical, administrative and financial rules.

Para 6.3(iii) of the MPLADS Guidelines stipulates, inter alia, as follows, "The State/UT Government will review the audit objections and issues arising out of the audit and utilization certificates."

The role of the State Government in auditing procedure is clearly mentioned at Para 6.3(vii) of the MPLADS Guidelines, which stipulates as follows, "The State/UT Government shall, out of the panel of auditors approved with Accountant General of the State/UT, engage an Auditor for auditing of MPLADS accounts of each District Authority. For purpose of continuity, the same auditor

may (if the State desires) continue for three years and any fresh appointments should be made by January of a calendar year for the succeeding three financial years."

Para 5.4 of the MPLADS Guidelines stipulates as follows, "The District Authority and Implementing Agencies will properly maintain MPLADS accounts. District Authority will furnish Utilization Certificate every year in the form prescribed in the Guidelines to the State Government and the Ministry of Statistics and Programme Implementation. These accounts and Utilization Certificates will be audited by the Chartered Accountants or the Local Fund Auditors or any Statutory Auditors as per the State/UT Government procedure. The Auditors should be engaged by State/UT Government for each District Authority on the basis of the recommendation of the Accountant General of the State/UT concerned. The District Authority will submit for every year the audited accounts, reports and certificates to the State Government and the Ministry of Statistics and Programme Implementation. The normal audit procedures would apply under the Scheme for auditing the accounts of the District Authority and Implementing Agencies. In addition, the Comptroller and Auditor General of India will undertake test audit and send reports to the District Authorities, the State Government and the Ministry of Statistics and Programme Implementation."

**4.4** On being asked if there is any CAG Report on the MPLAD Fund Scheme and to furnish the latest report of CAG on the Scheme, MoSPI replied as follows:

"The CAG Performance Audit Report of CAG of MPLADS for FY 2010-11. The said document is already available in public domain and could be found / downloaded on the web link: <https://cag.gov.in/en/audit-report/details/2341>."

#### **Issues of MPLAD Scheme in DISHA Committee**

**4.5** On being asked whether representative(s) of MoSPI also participate in the DISHA Committee Meetings and if any steps are being taken for raising the issues of MPLAD Fund Scheme in DISHA Committee Meetings, MoSPI replied as under:

"The representatives of the Ministry and Statistics and Programme Implementation do not participate in the DISHA meeting.

The integration of information on MPLAD Scheme with DISHA Dashboard is being done in active consultation and collaboration with M/o Rural Development.

Initially MPLADS Scheme was on-boarded on DISHA Dashboard in March, 2018 to display the district-wise physical and financial progress to DISHA Committee. Thereafter, MPLADS MIS/Dashboard was strengthened and year-wise work details were also captured on MPLADS MIS / Dashboard. Subsequently MPLAD Scheme on DISHA Dashboard was re-on boarded during December, 2020, with additional parameters such as:

- 1) Year-wise entitlement
- 2) Year-wise release
- 3) Year-wise expenditure by categories
- and 4) MP's pending installments.

As on date, following information is available on DISHA Dashboard:

Total recommended amount (District-wise, Year-wise)

Total sectioned amount (District-wise, Year-wise)

Total Fund released (District-wise, Year-wise)

Total expenditure (District-wise, Year-wise)

Total works recommended (District-wise, Year-wise)

Total work sanctioned (District-wise, Year-wise)

Total work completed (District-wise, Year-wise)"

4.6 When asked if it is mandatory to take up issues of MPLAD Scheme in DISHA Committee Meetings and whether the Ministry has received any complaint for not taking up issues of MPLAD Scheme in DISHA Committee Meetings, the Ministry stated as under:

"No instructions have been issued by the Ministry for taking up matters of MPLADS in DISHA meetings as the concept of formation of District Development Coordination and Monitoring Committees at rural and urban districts of the country has been floated and notified by M/o Rural Development and DISHA Committee Guidelines have also been framed by M/o Rural Development. No complaint related to DISHA Committee Meetings has come on record of the Ministry."

#### **Performance and Achievements**

4.7 During the course of examination, the Committee sought to know if the Ministry had conducted any assessment of the works under MPLAD funds (since its inception in 1993) to find out achievements of objectives of the Scheme. To this query of the Committee, the Ministry in its written submission furnished as under :

"Since the inception of the MPLAD Scheme in 1993, 24,87,018 number of works have been recommended, 22,05,653 number of works have been sanctioned and 20,05,830 number of works have been completed.

Latest/last Review Meeting with State/UT Nodal Departments was held on 17.01.2020 wherein the issues viz. non-release of instalments due to non-receipt of fund-related documents from District Authorities, slow utilization of MPLADS funds, convening of State/District-level review meetings, full operationalisation of the MPLADS portal and closure of accounts of Ex-Members were taken up for detailed discussion.

The Ministry had started the initiative of third party physical monitoring of MPLADS works in the year of 2007-08 and NABARD Consultancy Services (NABCONS) was engaged for Third Party Monitoring. In the first phase in 2007-08, 30 districts; in the second phase in 2008-09, 43 districts; in the third phase in 2009-10, 60 districts and 75 districts in the fourth phase in 2010-11 were covered by NABCONS.

The report of 208 Districts submitted by NABCONS were examined and feedback / observations of this Ministry sent to the concerned District Authorities with a copy to their respected State Nodal Department for seeking/clarifying the factual position and taking corrective measures, whenever required.

The Agricultural Finance Corporation (AFC) Ltd. was subsequently engaged for third party physical monitoring of works in 100 selected districts covering 50 Districts each in North Zone and West Zone in the year 2012-13. As in the case of reports submitted by NABCONS, the physical monitoring reports of AFC for the 100 selected Districts were analysed in the Ministry and shortcoming / lacunae found in the implementation were communicated to the concerned Districts Authorities for their comments and requisite remedial action, wherever required.

#### **Findings:**

Both the monitoring agencies had, inter alia, found that the MPLAD Scheme is a unique Scheme, having the characteristic features of decentralized development and has resulted in creation of good quality assets, which have positive impacts on the local economy, social fabric and the physical environment. In its report, NABCONS had specifically mentioned that at the macro level, the achievement of the MPLAD Scheme appears to be incomparable with other Schemes. It is the only scheme at All India level in which involvement of the local communities, groups and sections of peoples is experienced/ensured for identification of works/facilities required as per the "felt needs" and wish list of the local people.

However, the third party physical monitoring of MPLADS work had revealed a few shortcomings/lacunae in the implementation of the scheme; some of which are sanction of ineligible works, encroachment of MPLADS assets, non-existence of MPLADS assets, diversion of use of MPLADS assets, delay in financial sanction and completion of works and works awarded to ineligible trust/societies.

#### **Action Taken:**

In all cases of financial irregularity, the Ministry had requested the States/UTs Government and concerned District Authorities to recoup the funds and initiate suitable action against the erring officials. In other cases, suitable rectification measures were suggested such as removal of encroachments, eviction of unauthorized occupants, restoring the assets to its intended use and erection of plaques in all work sites.

Further, directions were issued to the Districts/State Governments for following the established work scrutiny; technical, work estimation, tendering and



administrative procedure of the State/UT Government concerned in the matter of work execution, taking commitment from the user agency for maintenance, furnishing of Work Completion Report immediately after completion of work, maintenance of relevant Registers/records, etc.

The concerned District Authorities had furnished the action taken reports/factual status on the issues highlighted in the reports.

In view of the findings of the two agencies, adherence to the provisions of MPLADS Guidelines is reiterated in various meetings and State visits made by the officers of this Ministry. Also, the Guidelines have been suitably modified like fixing the limit of unspent balance for release of funds so as to ensure optimal utilization of these funds. The integrated MPLADS Portal has also been co-integrated with the provisions stipulated in the Guidelines so as to enable monitoring the works done under the scheme."

**4.8** While deposing before the Committee, the Ministry informed that out of ₹3960 crore provided for the MPLAD Fund Scheme, ₹10 crore was usually kept aside for the third-party evaluation of the Scheme. When the Ministry was asked to provide the details about the manner in which this ₹ 10 crore was utilized for the third-party evaluation of the Scheme, MoSPI stated as under:

"₹10 Crore allotted to the Ministry under the Head "Professional Services" is for selection of an independent agency for third party evaluation of MPLAD Scheme through Quality and Cost Based Selection (QCBS) Process for Procurement of Consultancy Services laid down in General Financial Rules, 2017.

During FY 2020-21, Ministry intends to undertake the work of Third Party Evaluation of MPLADS works in 216 Nodal Districts throughout the country through selection of an independent agency."

**4.9** The Ministry had also been asked to furnish the details of the mechanism, if any, to monitor the appropriate/efficient utilization of ₹10 crore meant for third-party evaluation. To this, MoSPI furnished as under:

"The deliverables have been linked to the payment schedule and time-frame for completion of the exercise has also been laid down. All these have been duly incorporated in the Request for Proposal (RFP) document floated for the purpose."

**4.10** On being asked to provide the details of criteria/process adopted for selection of agency as third party for monitoring/evaluation of the Scheme along with the details of functioning of such agencies, MoSPI furnished as follows:

"The selection of the agency for Third Party Evaluation of MPLADS works in 216 Nodal Districts shall be done through Quality and Cost Based Selection (QCBS) Process for Procurement of Consultancy Services laid down in General Financial Rules, 2017.

The proposals have been invited from prospective bidders under the 'Two bid' system. The criteria for evaluation of technical bids have also been clearly mentioned in the RFP document such as average annual turnover, total number of completed works/studies costing ₹50 lakhs and above, number of States/UTs covered in multi-state projects, organizational strength and infrastructure, quality and experience of technical personnel and self-assessment and presentation on plan of work.

Further, technical bids are to be analysed and evaluated by a Consultancy Evaluation Committee (CEC) constituted by the Ministry. The CEC shall record in detail the reasons for acceptance or rejection of the technical proposals analysed and evaluated by it.

The Ministry shall open the financial bids of only those bidders who have been declared technically qualified by the Consultancy Evaluation Committee."

## PART II

### OBSERVATIONS AND RECOMMENDATIONS

#### 1. An Overview

MPLAD Scheme is envisaged to provide a mechanism for the Members of Parliament to recommend works of developmental nature for creation of durable community assets, with a provision of basic facilities including community infrastructure, based on locally felt needs. The Scheme has been initiated on the idea of "participation of citizens in identifying the gaps of the country" so that the benefits accrue to the general public. Every Member of Parliament is allocated a fund of ₹ 5 crore annually which he/she can utilize in implementing developmental programmes in various areas for the welfare of general public.

The release of funds under MPLADS is subject to fulfillment of fund-related criteria as mentioned in the Guidelines, as amended from time to time 20 times, and scrutiny of fund-related documents. Further, those documents upon scrutiny should conform to the criteria stipulated for fulfilment of unspent and unsanctioned balance. However, delayed submission of requisite fund-related documents like Utilization Certificates, Provisional Utilization Certificates and Audit Certificates, by the District Authorities, has a cascading effect on release of pending instalments leading to subsequent delay in the ongoing projects.

MPLAD Funds were suspended owing to the COVID-19 pandemic for the financial years 2020-21 and 2021-22. However, the restoration of MPLAD funds during the remaining part of the financial year 2021-22 got approved, with release of MPLADS fund at the rate of ₹ 2 crore per Member of Parliament in one instalment. The Ministry clarified further that from 2022-23 to 2025-26, funds would be released under the scheme at the rate of ₹ 5 crore per annum to each of the MPs in two instalments of ₹ 2.5 crore each.

The examination of the scheme by the Committee and their Observations/Recommendations on the issues relating to release of funds, Utilization Certificate, suspension of MPLAD funds, delayed submission of fund-related documents, abandoned projects/works, centage surcharge by PSUs, Funds for various Trusts/Societies, requests from institutes other than

prescribed in the guidelines, facilitation centres, non-utilization of funds, need for transparent mechanism and issues with monitoring committee are detailed in the succeeding paragraphs.

## 2. Release of MPLADS Fund

The Committee note that both at the time of constitution of Lok Sabha after General Elections and after the election of a Rajya Sabha Member, first installment of ₹2.5 crore is released to the Nodal District Authority without any documents. However, in the remaining years, one of the criteria for releasing the first installment in the subsequent years is furnishing of the Provisional Utilization Certificate of previous year covering at least 80% of the expenditure of the first installment of the previous year. The Committee view this condition of furnishing 80% utilization in a gap of almost one year as an impediment when the region-wise conditions and circumstances in each State hugely differ from one another. The Committee observe that the criteria of furnishing Utilization Certificate for the release of second installment of a financial year is both cumbersome and time consuming procedure as obtaining and furnishing Utilization Certificate involve different authorities, paper work and several formalities. This invariably leads to delay in release of funds and also delay in payments to respective agencies/contractors resulting in stalling of ongoing projects and cost escalation.

Hence, the Committee urge the Ministry to review the aforesaid criteria and bring appropriate amendments in the guidelines so as to simplify and expedite the process of fund release. The Committee recommend that there should be a mechanism put in place to facilitate the process of proposal, its estimates, tender, passing of bills and release of payment to contractors within a stipulated time frame which would help in smooth implementation of the projects under the MPLAD Scheme.

## 3. Suspension of MPLADS Fund

The Committee note that MPs constantly receive several requests from general public/Societies/Trusts from their respective constituencies to carry out various developmental works/create assets for the welfare of the people. With

MPLADS Funds having been suspended during COVID-19 pandemic for two years, i.e. 2020-21 and 2021-22, MPs have not been able to recommend any new project and thus these requests from general public/Societies/Trusts have not been entertained. The Committee strongly desire that as COVID 19 pandemic situation in the country has eased, for the present M.P.s, the MPLADS Fund of 5<sup>th</sup> year may be released during 4<sup>th</sup> year, in advance, in order to enable the MPs to recommend/sanction projects on aforementioned requests.

The Committee also recommend that there should be a fixed timeline of half yearly release of installments during a financial year. The Committee hope that early release of second installment of a particular year would ensure timely remittances to the respective company/contractors so that the projects are carried out smoothly.

As it was decided not to operate MPLADS for FY 2020-21 and FY 2021-22, thus there was no release of MPLADS installments during these two years including the unreleased installments on or before 31.03.2020. Annual budgetary outlay for MPLADS for FY 2020-21 was placed at the disposal of D/o Expenditure, M/o Finance for managing the health and economic impacts of COVID-19. However, during the course of examination of the subject, the Committee observed that installments for the financial year 2019-20 were also not released for most of the MPs. The Committee note that there are certain sanctioned/approved projects which have been completed or are at the stage of completion but due to non-release of previous installments, payments for such projects/works are still pending which unfortunately resulted in projects being abandoned mid-way. To overcome this, the Committee now call upon the Government to make appropriate arrangements to release pending installments of previous years in order to clear the committed liabilities under MPLAD Scheme and to help people derive benefits from erstwhile dead/abandoned projects under MPLADS.

#### 4. Delayed Submission of Fund-Related Documents

The release of funds under MPLADS is subject to fulfillment of fund-related criteria as mentioned in the Guidelines and submission of fund-related

documents and those documents being found in order upon scrutiny, along with fulfillment of criteria of unspent and unsanctioned balance. Delayed submission of requisite fund-related documents like Utilization Certificates, Provisional Utilization Certificates and Audit Certificates, by the District Authorities, has a cascading effect on release of pending installments.

The Committee, during the course of examination, found certain instances wherein funds were not released even though the requisite documents were submitted by the concerned District Authorities to the Ministry. The Committee also found that due to lack of coordination between District Nodal Officers and Central Ministry, release of installments got delayed. Taking cognizance of this, the Committee would like the Ministry to have a re-look into this aspect of documentation so that the issue of delay in release of funds could be minimized. The Committee opine that timely release of funds is vital as implementing agencies/contractors will stop work if payment is pending. The Committee reiterate that no work of developmental nature should stand idle.

5. Completion of Abandoned Projects/Works

The Committee observe that on several occasions certain projects/works which were duly proposed, sanctioned, approved and had commenced during the tenure of predecessor MP were left abandoned. In some instances, those project were found neither functional nor in a condition to be used, during the tenure of successor MP. The Committee observe that although the successor MP does recommend completion of such projects/works, the State Governments are reluctant to complete the carry over projects/works. The Committee view this as a serious loophole and urge the Ministry to take up the matter with the State Authorities/Nodal District Authorities to identify such projects (which are lagging due to change of elected representative as abandoning any project/work mid-way would be a sheer wastage of funds) and take steps to get them completed in time. The Committee recommend that the Ministry has a role *inter-alia* to evaluate MPLAD Scheme and hence need to seek information on such abandoned projects from each State and put in place a strong monitoring mechanism to ensure that the sanctioned projects are completed in time. The Committee also opine that the unused fund allotted to the predecessor MP

should be utilized for the completion of such abandoned projects/works with minimal delay in documentation process. The Committee would like to have a State/UT/MP wise status report on such projects for the last three terms of Lok Sabha.

6. Time-bound settlement

Under the MPLAD scheme, the funds of predecessor MP cannot be utilized directly by successor MP. The Committee are informed that the unspent funds to the tune of ₹ 1723 crore of the predecessor Members could be put to appropriate use only upon completion of all the eligible works of the predecessor Member and closure of the bank account of the predecessor Member and transfer of the balance of funds of the predecessor Members to the bank account of the successor Members. The Committee note that this entire process of "transfer/distribution of uncommitted balances of funds and closure of accounts" is a time consuming process and ₹ 1723 crore is standing to the credit of such cases. The Committee expect the Ministry to identify the problems inherent with such huge amount of funds lying idle. They call upon the Ministry to ensure that the Saving Bank account of the predecessor MP linked to MPLADS is closed and fund transferred to the MPLADS account of the successor MP in a time bound manner, as prescribed under MPLAD guidelines and the Committee are apprised of the progress in this regard.

7. Specific Guidelines for educational societies/trusts

The Committee note that as per extant guidelines of MPLAD Scheme, there is a ceiling of ₹50 lakh for the lifetime of each Trust/Society from MPLADS funds. The Committee have found that some trusts/societies are engaged in community service since long and hence operate several institutions. For instance, there are certain societies which have about 100 units/schools under their purview but due to existing provisions in the guidelines, MPs cannot recommend funds for such large number of schools. The Committee view this provision as a hurdle for the development of education system/infrastructure in the country. They, therefore, opine that the Ministry should enhance the ceiling of ₹50 lakh, so as to enable the MPs to recommend/sanction significant amount of fund for the purpose. The Committee also recommend that in order to assist

more and more schools and for better future of education system in the country, the purview of MPLAD Scheme should be expanded and MPLAD Scheme guidelines amended in a way so as to allow the MPs to recommend/sanction fund for the development/betterment of Government-Aided schools in the country as well.

8. Requests from Other Institutes

During the course of examination, the Committee have found that on various occasions, MPs receive requests from certain institutes, which are not included in the extant guidelines, for sanction of MPLAD fund for various developmental works. In such cases, MPs are not in a position to assist them even if the institutes/organizations seem deserving. To cite an instance, the Committee are aware of certain Ambulance providers where the ownership of the vehicles are with the Zila Parishads/Corporations yet their maintenance aspects are better handled by a Non-profit organisation/NGO. Since it is the prime responsibility of the elected representatives to look into such grievances/practical difficulties of public/institutes/societies, the Committee feel that the MPLADS guidelines should be suitably amended to enable MPs to recommend such projects/works or help deserving Non-profit organizations/NGOs too under MPLADS Scheme. Overall, the Committee recommend that the purview of the MPLAD Scheme should be broadened so as to enable the MPs to assist more and more number of institutes/recommend works of developmental nature thereby ensuring creation of durable community assets for the betterment of education system/infrastructure in the country.

9. Centage Charge by PSUs

The Committee note that the Ministry has authorized several PSUs like NBCC Ltd. to undertake various projects/works under MPLAD Scheme while at the State level the same is being accomplished by State Corporations. Both the PSUs & State Corporations provide supervisory, architectural and other institutional support for implementation of quality work under the MPLAD Scheme. The Committee, further, note that as per the extant MPLADS Guidelines, centage charged by the PSUs has not been allowed. This often leads to disputes at the district level with reference to the centage which has to be



charged by the PSUs officially. The Committee view that since all these PSUs do not draw money from the Central Budget, the Ministry should make appropriate amendments in the guidelines including upper ceiling on centages that can be allowed to CPSUs and State PSUs both, for projects/works under MPLADS.

10. Need for Facilitation Centre

The Committee note that under the scheme, there is a provision of Facilitation Centre at District Collector office. The Capital cost of setting up of such facilities including equipment, furniture, etc. is not to exceed ₹5 lakh and will be met from 2% Administrative Charges of MPLADS funds. The main function of the Facilitation Centres is to provide relevant information to all MPs at one place for the effective implementation of the scheme. The Ministry have further apprised the Committee that 2% administrative expenses from every installment released by the Ministry in respect of the Hon'ble Member is shared in such a proportion that 0.2 % is allocated to the State Nodal Department, 1 % is allotted to the Implementing District and 0.8 % is retained by the Nodal District.

The Committee are astonished to note that in cases where even an MP is not availing the Facilitation Centre, still 2 % administrative expenses continue to be deducted from every installment released to the Member. The Committee express their dismay as they find the deduction of 2% administrative charges from MPLADS Fund of the MP, even though Facilitation Centre is not availed, should not be done. In light of this, the Committee urge the Ministry to appropriately amend the provision relating to deduction of administrative charges from the MPLADS Fund, where the services of Facilitation Centre is not availed.

11. Need for the audit of Administrative Expenses

Under the MPLAD guidelines, there is a provision of 2% Administrative Expenses which gets deducted for the Facilitation Centre at the District Collector Office. The 2% Administrative Expenses, from every instalment released, in respect of Hon'ble Member is shared by the Nodal Authority, Implementing District Authority and State Nodal Department in the given ratio. The Committee observed that the Administrative Expenses once distributed by the Nodal District

would be considered as spent & separate Utilization Certificate would not be necessary for those expenses. Taking view of the fact that the cost of Facilitation Centre is borne out of 2% administrative expenses deducted from the MPLADS Fund allocated to the MPs, the Committee are of the firm view that the Ministry should strictly monitor and keep a check on the appropriate utilization of these expenses. The Ministry should also ensure that strict action should be taken against those found guilty of any misappropriation in this regard. The Committee strongly feel that this 2% Administrative Expenses is essentially public money and there should be a mandatory audit to ascertain its proper usage. The Committee would urge the Ministry to frame guidelines in this regard in consultation with District Authorities so that they may get notified from the next financial year onwards. The Committee may be apprised of the steps taken in this regard.

12. Non-Utilization of Funds

The Committee observe that under MPLADs Scheme large amount of funds remain unutilised/lapsed on several occasions as recommended projects could not commence due to delay in obtaining technical clearance, financial clearance, administrative clearance etc. The Committee expect the Ministry to issue instructions to the Nodal District Authorities that all the clearances/formalities involved in obtaining the approval for recommended projects/works may be done in a time-bound manner through online Single Window System and strict action should be taken against those found guilty of deliberately delaying the process since such projects are recommended for the welfare/interest of the general public and all round development of their area.

The Committee also recommend that in case where certain recommended/sanctioned project could not commence on time, there should be a valid reason for the same and it should be timely intimated to the concerned MPs so as to enable them re-allocate the fund to another/new project/work which would considerably help in appropriate and optimal utilization of MPLADS fund.

13. Ease in availability of Real Time Data

The Committee note that the Ministry is maintaining a website/dashboard which reflects real-time status/progress of various projects/works being carried out under MPLAD Scheme in the country; to enable MPs as well as the general public to check the status/progress of these projects/works. But the Committee are astonished to note that most of the elected representatives do not get any information regarding the status of their recommended works from Zila Parishad/ the District Administration. In order to ensure that maximum number of people are aware of this website/dashboard, the Committee note that the Ministry have in the past instructed the State Government/Nodal District Authorities to take necessary steps/measures in this regard along with disseminating information with regard to its features/operations and given training too. However, the desired impact is still not seen. The Committee strongly feel that there is an urgent need to review the existing Dashboard on MPLADS of MOSPI and develop such an online Portal/web-based MIS which ensures that the information in respect of different programmes/projects/works under MPLAD Scheme gets generated and updated timely. It will help the MPs as well as all the stakeholders including general public get updated/real-time information about the status and progress of these programmes/projects/works. The Committee strongly feel that the Ministry should continue to strive towards developing an elaborate and user friendly dashboard of MPLADS Portal for the Members of Parliament specifically, wherein they can log into their e-account to view the minutes and circulars/notifications with respect to developmental works related to their respective constituencies. An automated sms alert mechanism should also be put in place so that the Members of Parliament could get notifications related to uploading of circulars etc. on Member's specific dashboard. Also, a copy each of the said notifications should automatically reach all State Secretaries/UT administrators, who, thereafter, can endorse it to all the DMs/DCs posted in their State/UT. The Committee would like to be apprised of the steps taken in this regard.

14. Monitoring Committee

The Committee note that under the scheme there is a provision of Monitoring Committee at District Level to keep a check on release of funds, administrative sanction, proper and timely implementation of work, etc. It is the task of the District Authority to review MPLAD works implementation with the Implementing Agency every month and in any case, at least, once in every quarter. Further, the District Authority is to invite the MPs concerned to such review meetings and send report of such review meetings to the Ministry of Statistics and Programme Implementation. In view of this, the Committee urge the Ministry to ensure that review meetings are convened regularly by the Monitoring Committee for effective implementation of the MPLAD Scheme and attention be drawn on various lacunae which hinder the implementation/execution of the Scheme. Ensuring that the reports of such review meetings are received within the stipulated time would enable the Ministry to take immediate necessary steps based on the observations/recommendations contained in reports and help in addressing the issues/lacunae so brought forth.

15. Third Party Physical Evaluation

The Committee observe that MOSPI has taken up the task of holistic revision of the extant MPLADS Guidelines which would be based upon the findings of the proposed third party physical evaluation of MPLADS works in 216 districts during financial years 2020-21 and 2021-22. The Committee are further informed that the Request for Proposal (RFP) for the third party physical evaluation of MPLADs is currently in process wherein an independent third party would evaluate MPLADs work through a transparent process. The Committee are happy to note that MOSPI is actively engaged in the up-gradation of MPLADS Scheme via amendments in its extant guidelines and till date twenty amendments have been made to improvise works under the scheme. In view of this, the Committee would like the Ministry to ensure that works sanctioned under MPLADS do not get merely delivered rather stay operational for years to come. The Committee hope that their recommendations would be placed before the selected Third Party Evaluator. They would urge the Ministry to update them

also on the status of the third party physical evaluation done for the works sanctioned under the scheme. The Committee would like to be apprised about action taken by MOSPI on the report of Third Party evaluation team at the appropriate time.

16. Full Utilization of Funds for Third Party Evaluation

The Committee note that the Ministry sets aside ₹ 10 crore annually for the Third party evaluation of the developmental works/projects created under MPLAD Scheme. The amount of ₹ 10 crore is allocated to the Ministry under the head 'Professional Services' for selection of an independent agency for third party evaluation through Quality and Cost Based Selection (QCBS) Process. The Committee observe that the Ministry has been irregular in conducting third party evaluation owing to which ₹ 10 crore (meant for such evaluation) gets surrendered. The Committee take serious note of this lapse and urge the Ministry to frame upon a mechanism which would ensure annual evaluation for a sample of projects every year. A dedicated unit must be set up in the Ministry which would priorities regular evaluation without any lapse. The Committee would also like to be apprised of the results of the previous third party evaluations conducted by the Ministry and action taken thereof.

17. Time Bound Action

The Committee observe that the Para 3.13 of MPLAD guidelines have provision for action against defaulting implementing agencies. As per the guidelines, the sanction letter should necessarily mention the time limit for completion of the work which should generally not exceed one year. The Committee note that the sanction letter must include a clause for suitable action against the implementation agency in the event of their failure to complete the work as per government procedure. The Committee are glad to note that the MPLAD guidelines are envisioned to achieve the results but the Ministry has the onus to bring to action the provisions under the guidelines. They urge the Ministry to take concerted efforts with utmost dedication for timely completion of sanctioned development works. Hence, the Committee would like to be apprised of the cases where 'suitable' actions were taken against

defaulting agencies on unsatisfactory response received from the District Authority.

18. Creation of Subordinate unit/Office

The Committee observe that the concept of Monitoring Committees at district level is designed to keep a check on timely release of funds, completion of developmental work, etc but there is no direct supervision of works by the MOSPI in each State/District. MPLADS, being a Central Scheme, comes under the purview of MOSPI for its role in release of funds, monitoring, account keeping and evaluation, hence the Committee strongly feel that MOSPI should establish a dedicated monitoring unit so as to have a direct look at the progress of developmental works sanctioned under MPLADS. Once an online portal with real-time data is developed, monitoring the progress against each indicator would be easy for this dedicated unit and transparency and speed in the scheme implementation could be achieved. At present, the Ministry awaits and relies upon the Reports (quarterly) of the Monitoring Committees for further actions with respect to release of funds, sanction letters etc. The Committee are of the strong opinion that having a unit would definitely identify any problems at State level and better coordinate with State Governments to streamline and implement the MPLADS projects in a time bound manner, as the MPLADS is implemented at the field level.

NEW DELHI;

31 March, 2022

10 Chaitra, 1944 (Saka)

GIRISH BHALCHANDRA BAPAT  
CHAIRPERSON  
COMMITTEE ON ESTIMATES

| List of MPs of 17 <sup>th</sup> Lok Sabha whose Installments of 2019-20 Under MPLADS have not been released till 30.06.2021 |                   |                                    |  |                             |                 |             |
|---|-------------------|------------------------------------|--|-----------------------------|-----------------|-------------|
| S.No  | State Name        | Member Name                        | Nodal District                                 | Constituency                | Instal No.      | Instal Year |
| 1   | A & N Islands     | Shri Kuldeep Rai Sharma            | SOUTH ANDAMAN                                  | ANDAMAN AND NICOBAR ISLANDS | 2nd Installment | 2019-2020   |
| 2   | Andhra Pradesh    | Shri Baleshowry Valabbhaneni       | KRISHNA  | MACHILIPATNAM               | 2nd Installment | 2019-2020   |
| 3   | Arunachal Pradesh | Shri Tapir Gao                     | LOHIT  | ARUNACHAL EAST              | 2nd Installment | 2019-2020   |
| 4   | Assam             | Shri Maulana Ajmal Badruddin       | DHUBRI   | DHUBRI                      | 2nd Installment | 2019-2020   |
| 5   | Assam             | Shri Dilip Saikia                  | DARRANG  | MANGALDOI                   | 2nd Installment | 2019-2020   |
| 6   | Assam             | Shri Horen Sing Bey                | KARBI ANGLONG                                  | AUTONOMOUS DISTRICT(ST)     | 2nd Installment | 2019-2020   |
| 7   | Assam             | Shri Pradyut Bordoloi              | NOWGONG  | NOWGONG                     | 2nd Installment | 2019-2020   |
| 8   | Assam             | Shri Tell Rameswar                 | DIBRUGARH                                      | DIBRUGARH                   | 2nd Installment | 2019-2020   |
| 9   | Assam             | Shri Rajdeep Roy                   | Silchar  | cachar                      | 2nd Installment | 2019-2020   |
| 10  | Bihar             | Shri Chandan Singh                 | SHEKHPURA                                      | NAWADA                      | 2nd Installment | 2019-2020   |
| 11  | Bihar             | Shri Chirag Paswan                 | JAMUI  | JAMUI(SC)                   | 2nd Installment | 2019-2020   |
| 12  | Bihar             | Shri Dinesh Chandra Yadav          | SAHARSA  | MADHEPURA                   | 2nd Installment | 2019-2020   |
| 13  | Bihar             | Shri Girraj Singh                  | BEGUSARAI                                      | BEGUSARAI                   | 2nd Installment | 2019-2020   |
| 14  | Bihar             | Shri Radha Mohan Singh             | MOTIHARI (E.CHAMPARAN)                         | PURVI CHAMPARAN             | 2nd Installment | 2019-2020   |
| 15  | Bihar             | Shri Raj Kumar Singh               | BHOJPUR(ARRAH)                                 | ARRAH                       | 2nd Installment | 2019-2020   |
| 16  | Bihar             | Shri Rajiv Pratap Rudy             | SARAN  | SARAN                       | 2nd Installment | 2019-2020   |
| 17  | Bihar             | Shri Rajiv Ranjan (Lalan) Singh    | LAKHISARAI                                     | MUNGER                      | 2nd Installment | 2019-2020   |
| 18  | Bihar             | Shri Ram Kripal Yadav              | PATNA  | PATALIPUTRA                 | 2nd Installment | 2019-2020   |
| 19  | Bihar             | Shri Ravi Shankar Prasad           | PATNA  | PATNA SAHIB                 | 2nd Installment | 2019-2020   |
| 20  | Bihar             | Dr. Sanjay Jaiswal                 | BETTIAH (W.CHAMPARAN)                          | PASCHIM CHAMPARAN           | 2nd Installment | 2019-2020   |
| 21  | D & N Haveli      | Shri Mohanbhai Sanjibhai Dekar     | DADRA AND NAGAR HAVELI                         | DADRA & NAGAR HAVELI (ST)   | 2nd Installment | 2019-2020   |
| 22  | Delhi             | Dr. Harsh Vardhan                  | COMMISSIONER NORTH DELHI MUNICIPAL CORPORATION | CHANDINI CHOWK              | 2nd Installment | 2019-2020   |
| 23  | Gujarat           | Dr. Bharatiben Dhirubhai Shyal     | BHAVNAGAR                                      | BHAVNAGAR                   | 2nd Installment | 2019-2020   |
| 24  | Gujarat           | Dr. Mahendrabhai Kalubhai Munjpara | SURENDRANAGAR                                  | SURENDRANAGAR               | 2nd Installment | 2019-2020   |
| 25  | Haryana           | Dr. Arvind Kumar Shanna            | ROHTAK   | ROHTAK                      | 2nd Installment | 2019-2020   |

| 26  | Haryana          | Shri Krishan Pal Gurjar                            | FARIDABAD             | FARIDABAD         | 2nd Installment | 2019-2020   |
|---|------------------|--|-----------------------|-------------------|-----------------|-------------|
| <b>List of MPs of 17<sup>th</sup> Lok Sabha whose Installments of 2019-20 Under MFLADS have not been released till 30.06.2021</b> |                  |  |                       |                   |                 |             |
| S.No  | State Name       | Member Name  | Nodal District        | Constituency      | Instal No.      | Instal Year |
| 27  | Himachal Pradesh | Shri Ram Swaroop Sharma                            | MANDI                 | MANDI             | 2nd Installment | 2019-2020   |
| 28  | Jharkhand        | Ms. Annpurna Devi                                  | KODARMA               | KODARMA           | 2nd Installment | 2019-2020   |
| 29  | Jharkhand        | Shri Geeta Kora                                    | CHAIBAS (W.SINGHBHUM) | SINGHBHUM(ST)     | 2nd Installment | 2019-2020   |
| 30  | Jharkhand        | Shri Jayant Sinha                                  | HAZARIBAGH            | HAZARIBAGH        | 2nd Installment | 2019-2020   |
| 31  | Jharkhand        | Dr. Nishikant Dubey                                | DEOGHAR               | GODDA             | 2nd Installment | 2019-2020   |
| 32  | Karnataka        | Shri Gangasandra Siddappa Basavara                 | TUMAKURU              | TUMKUR            | 2nd Installment | 2019-2020   |
| 33  | Karnataka        | Shri L.S. Tejasvi Surya                            | BENGALURU URBAN       | BANGALORE SOUTH   | 2nd Installment | 2019-2020   |
| 34  | Karnataka        | Shri Ramesh Chandappa Jigajinagi                   | BIJAPUR               | BIJAPUR(SC)       | 2nd Installment | 2019-2020   |
| 35  | Karnataka        | Dr Umesh Jadhav                                    | KALABURAGI            | GULBARGA(SC)      | 2nd Installment | 2019-2020   |
| 36  | Kerala           | Shri. Rajmohan Unnithan                            | KASARAGOD             | KASARAGOD         | 2nd Installment | 2019-2020   |
| 37  | Lakshadweep      | Shri Faizal P.P. Mohammed                          | LAKSHADWEEP           | LAKSHADWEEP(ST)   | 2nd Installment | 2019-2020   |
| 38  | Madhya Pradesh   | Shri Durga Des Ukey                                | BETUL                 | BETUL(ST)         | 2nd Installment | 2019-2020   |
| 39  | Madhya Pradesh   | Shri Rakesh Singh                                  | JABALPUR              | JABALPUR          | 2nd Installment | 2019-2020   |
| 40  | Maharashtra      | Dr. Jaisidheshwar Shivachary Mahaswami             | SOLAPUR               | SOLAPUR(SC)       | 2nd Installment | 2019-2020   |
| 41  | Maharashtra      | Sri Omprakash Bhupalsinh Alias Pawan Rajonimbalkar | OSMANABAD             | OSMANABAD         | 2nd Installment | 2019-2020   |
| 42  | Maharashtra      | Shri Prataprao Jadhav                              | BULDANA               | BULDHANA          | 2nd Installment | 2019-2020   |
| 43  | Maharashtra      | Dr Pritam Gopinath Munde                           | BEED                  | BEED              | 2nd Installment | 2019-2020   |
| 44  | Maharashtra      | Shri Raosaheb Patil Danve                          | JALNA                 | JALNA             | 2nd Installment | 2019-2020   |
| 45  | Maharashtra      | Shri Sanjay(Kaka) Ramchandra Patil                 | SANGLI                | SANGLI            | 2nd Installment | 2019-2020   |
| 46  | Manipur          | Dr. Lorho S. Pfoze                                 | SENAPATI              | OUTER MANIPUR(ST) | 2nd Installment | 2019-2020   |
| 47  | Manipur          | Dr. Ranjan Singh Rajkumar                          | IMPHAL EAST           | INNER MANIPUR     | 2nd Installment | 2019-2020   |
| 48  | Nagaland         | Shri Tokheho Yephomi                               | DIMAPUR               | NAGALAND          | 2nd Installment | 2019-2020   |
| 49  | Odisha           | Shri Basanta Kumar Panda                           | KALAHANDI             | KALAHANDI         | 2nd Installment | 2019-2020   |
| 50  | Odisha           | Shri Pratap Chandra Sarangi                        | BALASORE              | BALASORE          | 2nd Installment | 2019-2020   |
| 51  | Odisha           | Smt. Sangeeta Kumari Singh Deo                     | BOLANGIR              | BOLANGIR          | 2nd Installment | 2019-2020   |



| 52  | Rajasthan     | Shri Devji Mansingram Patel     | JALORE         | JALORE              | 2nd Installment | 2019-2020   |
|---|---------------|---------------------------------|----------------|---------------------|-----------------|-------------|
| <b>List of MPs of 17<sup>th</sup> Lok Sabha whose Installments of 2019-20 Under MPLADS have not been released till 30.06.2021</b> |               |                                 |                |                     |                 |             |
| S.No  | State Name    | Member Name                     | Nodal District | Constituency        | Instal No.      | Instal Year |
| 53  | Rajasthan     | Shri Narendra Kumar             | JHUNJHUNU      | JHUNJHUNU           | 2nd Installment | 2019-2020   |
| 54  | Rajasthan     | Shri Om Birla                   | KOTA           | KOTA                | 2nd Installment | 2019-2020   |
| 55  | Rajasthan     | Shri Rajyavardhan Singh Rathore | JAIPUR         | JAIPUR RURAL        | 2nd Installment | 2019-2020   |
| 56  | Rajasthan     | Shri Sukhbir Singh Jaunapuria   | TONK           | TONK-SAWAI MADHOPUR | 2nd Installment | 2019-2020   |
| 57  | Tamil Nadu    | Dr A Chellakumar                | KRISHNAGIRI    | KRISHNAGIRI         | 2nd Installment | 2019-2020   |
| 58  | Tamil Nadu    | Shri A.K.P. Chinraj             | NAMAKKAL       | NAMAKKAL            | 2nd Installment | 2019-2020   |
| 59  | Tamil Nadu    | Shri Andimuthu Raja             | NILGIRIS       | NILGIRIS(SC)        | 2nd Installment | 2019-2020   |
| 60  | Tamil Nadu    | Shri D. Ravikumar               | VILLUPURAM     | VILUPPURAM(SC)      | 2nd Installment | 2019-2020   |
| 61  | Tamil Nadu    | Shri Dhanush M Kumar            | TIRUNELVELI    | TENKASI(SC)         | 2nd Installment | 2019-2020   |
| 62  | Tamil Nadu    | Shri Gautham Sigamani Pon       | VILLUPURAM     | KALLAKURICHI        | 2nd Installment | 2019-2020   |
| 63  | Tamil Nadu    | Dr K. Jayakumar                 | TIRUVALLUR     | TIRUVALLUR(SC)      | 2nd Installment | 2019-2020   |
| 64  | Tamil Nadu    | Shri K. Shanmuga Sundaram       | COIMBATORE     | POLLACHI            | 2nd Installment | 2019-2020   |
| 65  | Tamil Nadu    | Shri K. Subbarayan              | TIRUPUR        | TIRUPPUR            | 2nd Installment | 2019-2020   |
| 66  | Tamil Nadu    | Shri Kani K. Navas              | RAMANATHAPURAM | RAMANATHAPURAM      | 2nd Installment | 2019-2020   |
| 67  | Tamil Nadu    | Smt. Kanmozhi Karunanidhi       | TUTICORIN      | THOOTHUKUDI         | 2nd Installment | 2019-2020   |
| 68  | Tamil Nadu    | Shri Karti P Chidambaram        | SIVAGANGA      | SIVAGANGA           | 2nd Installment | 2019-2020   |
| 69  | Tamil Nadu    | Shri. M Selvaraj                | THIRUVARUR     | NAGAPATTINAM(SC)    | 2nd Installment | 2019-2020   |
| 70  | Tamil Nadu    | Shri Manickam Tagore B          | VIRUDHUNAGAR   | VIRUDHUNAGAR        | 2nd Installment | 2019-2020   |
| 71  | Tamil Nadu    | Shri P R. Natarajan             | COIMBATORE     | COIMBATORE          | 2nd Installment | 2019-2020   |
| 72  | Tamil Nadu    | Shri S. Venkatesan              | MADURAI        | MADURAI             | 2nd Installment | 2019-2020   |
| 73  | Tamil Nadu    | Shri S. Ramalingam              | THANJAVUR      | MAYILADUTHURAI      | 2nd Installment | 2019-2020   |
| 74  | Tamil Nadu    | Shri S. Jagathrakshakan         | VELLORE        | ARAKKONAM           | 2nd Installment | 2019-2020   |
| 75  | Tamil Nadu    | Shri S.R. Parthiban             | SALEM          | SALEM               | 2nd Installment | 2019-2020   |
| 76  | Tamil Nadu    | Shri Thirumaa Valavan Thoi      | ARIYALUR       | CHIDAMBARAM(SC)     | 2nd Installment | 2019-2020   |
| 77  | Telangana     | Shri Asaduddin Owaisi           | HYDERABAD      | HYDERABAD           | 2nd Installment | 2019-2020   |
| 78  | Telangana     | Shri Kishan Reddy Gangapuram    | HYDERABAD      | SECUNDERABAD        | 2nd Installment | 2019-2020   |
| 79  | Uttar Pradesh | Shri Atul Kumar Singh           | MAU            | GHOSI               | 2nd Installment | 2019-2020   |

| 80  | Uttar Pradesh | Shri Bhanu Pratap Singh Verma | JALAUN                     | JALAUN(SC)         | 2nd Installment | 2019-2020   |
|---|---------------|-------------------------------|----------------------------|--------------------|-----------------|-------------|
| <b>List of MPs of 17<sup>th</sup> Lok Sabha whose Installments of 2019-20 Under MPLADS have not been released till 30.06.2021</b> |               |                               |                            |                    |                 |             |
| S.No  | State Name    | Member Name                   | Nodal District             | Constituency       | Instal No.      | Instal Year |
| 81  | Uttar Pradesh | Shri Harish Dwivedi           | BASTI                      | BASTI              | 2nd Installment | 2019-2020   |
| 82  | Uttar Pradesh | Shri Kirti Vardhan Singh      | GONDA                      | GONDA              | 2nd Installment | 2019-2020   |
| 83  | Uttar Pradesh | Shri Mohammad Azam Khan       | RAMPUR                     | RAMPUR             | 2nd Installment | 2019-2020   |
| 84  | Uttar Pradesh | Shri Shyam Yadav Singh        | JAUNPUR                    | JAUNPUR            | 2nd Installment | 2019-2020   |
| 85  | Uttar Pradesh | Smt. Sonia Gandhi             | RAE BARELI                 | RAE BARELI         | 2nd Installment | 2019-2020   |
| 86  | Uttarakhand   | Dr. Ramesh Pokhriyal Nishank  | HARIDWAR                   | HARDWAR            | 2nd Installment | 2019-2020   |
| 87  | Uttarakhand   | Shri Tirath Singh Rawat       | PAURI GARHWAL              | GARHWAL            | 2nd Installment | 2019-2020   |
| 88  | West Bengal   | Shri Abhishek Banerjee        | SOUTH TWENTY FOUR PARGANAS | DIAMOND HARBOUR    | 2nd Installment | 2019-2020   |
| 89  | West Bengal   | Shri Abu Taher Khan           | MURSHIDABAD                | MURSHIDABAD        | 2nd Installment | 2019-2020   |
| 90  | West Bengal   | Shri Arjun Singh              | NORTH TWENTY FOUR PARGANAS | BARRACKPUR         | 2nd Installment | 2019-2020   |
| 91  | West Bengal   | Shri Babul Supriyo            | PASCHIM BARDHAMAN          | ASANSOL            | 2nd Installment | 2019-2020   |
| 92  | West Bengal   | Shri Choudhury Mohan Jatua    | SOUTH TWENTY FOUR PARGANAS | MATHURAPUR(SC)     | 2nd Installment | 2019-2020   |
| 93  | West Bengal   | Shri Jyotirmay Singh Mahato   | PURULIA                    | PURULIA            | 2nd Installment | 2019-2020   |
| 94  | West Bengal   | Shri Kunar Hembram            | Jhargram                   | JHARGRAM(ST)       | 2nd Installment | 2019-2020   |
| 95  | West Bengal   | Ms. Mimi Chakraborty          | SOUTH TWENTY FOUR PARGANAS | JADAVPUR           | 2nd Installment | 2019-2020   |
| 96  | West Bengal   | Smt. Nusrat Jahan Ruhi        | NORTH TWENTY FOUR PARGANAS | BASIRHAT           | 2nd Installment | 2019-2020   |
| 97  | West Bengal   | Smt. Pratima Mondal           | SOUTH TWENTY FOUR PARGANAS | JOYNAGAR(SC)       | 2nd Installment | 2019-2020   |
| 98  | West Bengal   | Shri Raju Bisla               | DARJEELING                 | DARJEELING         | 2nd Installment | 2019-2020   |
| 99  | West Bengal   | Shri S.S. Ahluwalia           | PURBA BARDHAMAN            | BARDHAMAN-DURGAPUR | 2nd Installment | 2019-2020   |
| 100   | West Bengal   | Prof. Saugata Roy             | NORTH TWENTY FOUR PARGANAS | DUM DUM            | 2nd Installment | 2019-2020   |
| 101   | West Bengal   | Shri Saumitra Khan            | BANKURA                    | BISHNUPUR(SC)      | 2nd Installment | 2019-2020   |
| 102   | West Bengal   | Dr. Subhas Sarkar             | BANKURA                    | BANKURA            | 2nd Installment | 2019-2020   |

List of the Hon'ble MPs requested for the release of MPLADS fund after the suspension of MPLAD Scheme

| Sl. No. | Name of the MP                | RS/LS MP and State   |
|---------|-------------------------------|--|
| 1       | Shri K V P Ramachandra Rao    | Ex-RS MP, Telangana  |
| 2       | Shri Ve Vaithilingam          | 17 <sup>th</sup> LS Pondicherry  |
| 3       | Adv Shri Adoor Pakash         | 17 <sup>th</sup> LS MP Attingal Kerala                                     |
| 4       | Shri K Muraleedharan          | 17 <sup>th</sup> LS MP Vadamara Kerala                                     |
| 5       | Shri Thirumaa Valavan Thol    | 17 <sup>th</sup> LS MP Chidambaram Tamilnadu                               |
| 6       | Shri K Jayakumar              | 17 <sup>th</sup> LS Tiruvallur, Tamilnadu                                  |
| 7       | Adv Shri A M Ariff            | 17 <sup>th</sup> LS MP Alappuzha Kerala                                    |
| 8       | Shri Shrirang Appa Barne      | 17 <sup>th</sup> LS MP, Maval, Maharashtra                                 |
| 9       | Shri Manish Tewari            | 17 <sup>th</sup> LS MP Anandpur Sahib Punjab                               |
| 10      | Shri Suresh Gopi              | RS Nominated, Kerala   |
| 11      | Shri Dayanidhi Maran          | 17 <sup>th</sup> LS Chennai Central, Tamilnadu                             |
| 12      | Shri B. Manickam Tagore       | 17 <sup>th</sup> LS Virudhnagar, Tamilnadu                                 |
| 13      | Shri P K Kunhalikutty         | 17 <sup>th</sup> LS Malappuram, Kerala                                     |
| 14      | Shri Banda Prakash            | RS MP, Telangana   |
| 15      | Shri Amar Patnaik             | RS MP Odisha   |
| 16      | Shri Achyutananda Samanta     | 17 <sup>th</sup> LS Kandhamal, Odisha                                      |
| 17      | Shri Prabhat Jha              | Ex-RS MP, Madhya Pradesh   |
| 18      | Shri B K Hariprasad           | Ex-RS MP Karnataka   |
| 19      | Shri Dhal Singh Bisen         | 17 <sup>th</sup> LS Balaghat, Madhya Pradesh                               |
| 20      | Shri Vivek Narayan Shejwalkar | 17 <sup>th</sup> Gwalior, Madhya Pradesh                                   |
| 21      | Shri N Gokulkrishnan          | RS MP Puducherry   |
| 22      | Shri Narendra Sawaikar        | 16 <sup>th</sup> LS South Goa, Goa   |
| 23      | Shri Ramen Deka               | 16 <sup>th</sup> LS Mangaldoi, Assam                                       |
| 24      | Shri Kirti Azad               | 15 <sup>th</sup> & 16 <sup>th</sup> LS Darbhanga, Bihar                    |
| 25      | Shri Nihal Chand              | 17 <sup>th</sup> LS Sriganganagar, Rajasthan                               |
| 26      | Shri Rahul Shewale            | 16 <sup>th</sup> and 17 <sup>th</sup> LS Mumbai South Central, Maharashtra |
| 27      | Shri Manoj Rajoria            | 17 <sup>th</sup> LS Karauli, Rajasthan                                     |
| 28      | Shri Gopal Narayan Singh      | RS MP Bihar  |
| 29      | Shri Anant Kumar Hegde        | 16 <sup>th</sup> LS and 17 <sup>th</sup> LS Uttar Kannada Karnataka        |
| 30      | Shri Chandra Pal Singh Yadav  | RS MP Uttar Pradesh  |
| 31      | Shri Sanjay Seth              | RS MP Uttar Pradesh (for previous term)                                    |
| 32      | Smt Renuka S. Saruta          | 17 <sup>th</sup> LS Sarguja, Chattisgarh                                   |

|    |                                |  |
|----|--------------------------------|--|
| 33 | Shri Praful Patel              | RS MP,<br>Maharashtra  |
| 34 | Shri M V Rajeev Gowda          | RS MP Karnataka  |
| 35 | Shri Birendra Prasad Baishya   | RS MP Assam  |
| 36 | Shri Ram Nath Thakur           | RS MP Bihar  |
| 37 | Shri Mansukhbhai, D Waswa      | 17th LS MP<br>Bharuch Gujrat                                 |
| 38 | Shri C N Annadurai             | 17th LS MP<br>Tiruvannamalai, Tamilnadu                      |
| 39 | Shri Vinayak B Raut            | 16th and 17th LS MP RATNAGIRI-<br>SINDHUDURG,<br>Maharashtra |
| 40 | Shri H D Devegowda             | 16th LS MP Hassan and for 17th LS MP Hassan                  |
| 41 | Shri Ram M. N. Kinjarapu       | 17th LS MP<br>Srikakulam and for 16th LS MP Srikakulam       |
| 42 | Shri Samsher S. Manhas         | RS MP Jammu & Kashmir, Nodal<br>Dist.- Jammu                 |
| 43 | Shri Dr K Keshava Rao          | RS MP Andhra<br>Pradesh                                      |
| 44 | Shri Santosh K Gangwar         | 16th LS and 17th LS MP Bareilly Const. Uttar<br>Pradesh      |
| 45 | Shri Nazir Ahmed Laway         | RS MP Jammu &<br>Kashmir                                     |
| 46 | Shri Tokheho yepthomi          | 17th LS Nagaland   |
| 47 | Shri Hishey Lachungpa          | RS MP Sikkim   |
| 48 | Shri Rameshwar Teli            | 16th LS MP Assam   |
| 49 | Shri Ajay Pratap Singh         | RS MP Madhya<br>Pradesh MP                                   |
| 50 | Shri Prabhas Kumar Singh       | 16th LS MP Bargarh Odisha                                    |
| 51 | Shri Umesh B Patil             | 17th LS MP Jalgaon Maharashtra                               |
| 52 | Ms. Jaskaur Meena              | 17th LS MP Dausa, Rajasthan                                  |
| 53 | Shri A Vijaykumar              | RS MP Tamilnadu  |
| 54 | Shri Brij Lal                  | RS MP Uttar Pradesh, Sidharthnagar                           |
| 55 | Smt. Geeta Alias Chandraprabha | RS MP Uttar Pradesh, Oraiya                                  |
| 56 | Shri M Shanmugam               | RS MP, Tamil Nadu  |
| 57 | Shri Suresh Kodikunnil         | LS MP, Kerala  |
| 58 | Shri E.T. Baseheer             | 17th LS MP, Kerala   |
| 59 | Shri Ramyhar Haridas           | 17th LS MP, Kerala   |
| 60 | Shri hibi eden                 | 17th LS MP, Kerala   |
| 61 | Shri S Jothimani               | 17th LS MP, Tamil Nadu                                       |
| 62 | Shri S R Parthiban             | 17th Lok Sabha Tamil Nadu                                    |
| 63 | Shri Agatha K Sangma           | 17th LS MP, Meghalaya  |
| 64 | Shri Lorho. S Pfoze            | 17th LS MP, Manipur  |
| 65 | Shri Renuka Singh              | 17th Lok Sabha Chhattisgarh                                  |
| 66 | Shri Adhir Ranjan Choudhary    | 17th Lok Sabha West bengal                                   |
| 67 | Shri Chandeshwar Prasad        | 17th Lok Sabha Bihar   |
| 68 | Shri Gaurav Gogoi              | 17th Lok Sabha Assam   |
| 69 | Shri Sanjay Jaiswal            | 16th & 17th Lok Sabha Bihar                                  |
| 70 | Shri Satish Chandra Dubey      | 16th LS MP, Bihar  |
| 71 | Shri Santanu Sen               | RS MP, West Bengal   |
| 72 | Shri Abu Hassan Choudhary      | 16th & 17th LS MP, West Bengal                               |

|    |                                 |                                |
|----|---------------------------------|--------------------------------|
| 73 | Shri Kalyan Banerjee            | 17th LS MP, West Bengal        |
| 74 | Shri Sunil Kumar Mondal         | 16th & 17th LS MP, West Bengal |
| 75 | Shri Tariq Anwar                | 16th LS MP, Bihar              |
| 76 | Sh. Vanga Geetha Viswanth.      | 17th LS MP, Andhra Pradesh     |
| 77 | Shri Amar Patnaik               | RS MP, Odisha                  |
| 78 | Sh. Manne Srinivas Reddy        | LS MP, Telangana               |
| 79 | Shri Asaduddin Owaisi           | 16th and 17th LS, telangana    |
| 80 | Shri Bheemrao Baswanthrao Patil | 16th LS, Telangana             |
| 81 | Smt Shatabdi Roy                | 17th LS, West Bengal           |
| 82 | Shri Arjun Lal Meena            | 17th LS, Rajasthan             |
| 83 | Shri Prakash Javadekar          | RS MP, Maharashtra             |
| 84 | Shri Kripal Balaji Tumanl       | 17th LS MP, Maharashtra        |
| 85 | Shri Bhavana Gavali             | 16th LS Maharashtra            |

## Details of Amendments in the MPLADS Guidelines with effect from 2016

| S. No. | Subject   | Date of issue                    |
|--------|---|----------------------------------|
| 1.     | Utilization of MPLADS funds for persons with disabilities   | 05 <sup>th</sup> September, 2016 |
| 2.     | Inclusion of Gramin Banks / Regional Rural Banks in the Guidelines on MPLADS  | 07 <sup>th</sup> September, 2016 |
| 3.     | Release and Management of MPLADS funds in respect of Rajya Sabha MPs re-elected without break                             | 07 <sup>th</sup> September, 2016 |
| 4.     | Financial assistance to be provided under MPLADS to differently abled persons with disabilities                           | 06 <sup>th</sup> October, 2016   |
| 5.     | Submission of Utilization Certificate and Audit Certificate for release of 02nd instalment of MPLADS funds                | 02 <sup>nd</sup> November, 2016  |
| 6.     | Installation of fixed Wi-Fi system in educational institutions, villages and selected locations                           | 28 <sup>th</sup> November, 2016  |
| 7.     | Provision of Solar Lighting Systems   | 20 <sup>th</sup> December, 2016  |
| 8.     | Release of MPLADS funds   | 29 <sup>th</sup> December, 2016  |
| 9.     | Equipment for Skill Development and Training  | 16 <sup>th</sup> February, 2017  |
| 10.    | Selection of the Implementing Agency  | 23 <sup>rd</sup> February, 2017  |
| 11.    | Release of MPLADS funds   | 28 <sup>th</sup> August, 2017    |
| 12.    | Utilization of MPLADS funds for SC/ST inhabited areas   | 18 <sup>th</sup> September, 2017 |
| 13.    | Allocation of MPLADS funds for the works of Trusts/ Societies   | 25 <sup>th</sup> September, 2017 |
| 14.    | Clarification on One MP-One Idea Scheme under MPLAD Scheme  | 01 <sup>st</sup> December, 2017  |
| 15.    | All Implementing Agencies will carry out expenditure using PFMS-EAT module with immediate effect                          | 03 <sup>rd</sup> January, 2018   |
| 16.    | Utilization of Administrative Expenses under MPLADS   | 08 <sup>th</sup> April, 2018     |
| 17.    | Contribution for rehabilitation works in state of Kerala  | 18 <sup>th</sup> September 2016  |
| 18.    | Revised Procedure for taking up rehabilitation and reconstruction works in areas affected by severe calamity under MPLADS | 26 <sup>th</sup> October, 2018   |
| 19.    | Admissibility of laptop as an eligible item under MPLADS  | 25 <sup>th</sup> February, 2019  |

|     |  |                               |
|-----|--|-------------------------------|
| 20. | Release of balance of MPLADS funds left by the predecessor MP in a Lok Sabha Constituency (Fund not committed for works of the predecessor MP) | 12 <sup>th</sup> March 2020   |
| 21. | Purchase of Stubble Clearing and Super Seeder Machines under MPLADS  | 19 <sup>th</sup> October 2020 |

Circular No. E-4/2020-MPLADS(Pt)  
Government of India  
Ministry of Statistics and Programme Implementation  
MPLADS Division

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East Block-6, Level-5,  
R.K. Puram, New Delhi-110066  
Dated: 30<sup>th</sup> April 2021

**Subject: Extension of one-time dispensation under MPLADS for purchase of testing, screening and other facilities and setting-up of independent oxygen manufacturing plants in Govt. Hospitals/Dispensaries as a one-time measure in connection with COVID-19-reg.**

References have recently been received from Honorable Members of Parliament and District Authorities for extending the one-time dispensation under MPLADS for purchase of testing, screening and other facilities in connection with COVID-19 which was notified vide this Ministry's Circular of even number dated 24.03.2021 and which was intended to be restricted to only FY 2020-21. On the same line, references are also being received to allow utilization of funds from MPLADS for setting up of independent oxygen manufacturing plants in Government Hospitals/Dispensaries.

2. Keeping in view the continuing threat to human life posed by the rampaging COVID-19 pandemic, it has been decided to extend the one-time dispensation under MPLADS for purchase of testing, screening and other facilities in connection with COVID-19. *It has also been decided to allow setting-up of independent oxygen manufacturing plants in Govt. Hospitals/Dispensaries as a one-time measure till the end of FY 2021-22 or further orders, whichever is earlier.*

3. It may be appreciated that at present MPLADS has been made non-operational and budgetary outlay for FY 2020-21 and 2021-22 has already been placed at the disposal of M/o Finance for managing the adverse economic and health impacts of COVID-19 pandemic. Therefore, the recommendations from Hon'ble Members for



purchase of testing, screening and other facilities in connection with COVID-19 may be proceeded from the funds available in the savings account of Nodal District Authority for the respective constituency / Member of Parliament and only after due assessment and honoring of existing committed liabilities by the District Authorities.

4. This issues with the approval of the Competent Authority.

*Raj Krishan Bhorla*  
30/04/2021  
(RAJ KRISHAN BHORIA)  
Director (MPLADS)

To

1. The Nodal Secretaries of States/UTs
2. The Commissioners of Corporations of Delhi/ Kolkata/ Chennai
3. All District Collectors/ District Magistrates/ Deputy Commissioners

Copy for kind information to:

1. PS to Hon'ble Deputy Chairman, Rajya Sabha
2. PS to Hon'ble Speaker, Lok Sabha
3. PS to Hon'ble MoS(I/C), Statistics & PI
4. All Hon'ble Members of Parliament (Rajya Sabha/ Lok Sabha)
5. PPS to Cabinet Secretary
6. Secretary/Director General (C & A)/ Additional Secretary/Additional Secretary & FA/ DDG (Admin) / Director (MPLADS) / DS (MPLADS)
7. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
8. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat
9. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
10. NIC-MOSPI with the request to upload on the MPLADS portal

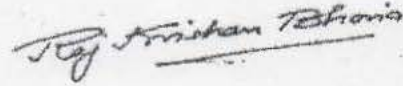
Government of India  
Ministry of Statistics and Programme Implementation  
MPLADS Division  
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CORRIGENDUM

East Block-6, Level-6,  
R.K. Puram, New Delhi-110066  
Dated: 13 May, 2021

**Subject:** Extension of one-time dispensation under MPLADS for purchase of testing, screening and other facilities and setting-up of independent oxygen manufacturing plants in Govt. Hospitals/Dispensaries as a one-time measure in connection with COVID-19-reg.

**Circular No. E-4/2020-MPLADS(Pt):** In partial modification of this Ministry's circular of even no. dated 30.04.2021, the date mentioned in opening para of the circular mentioned as 24.03.2021 shall be read as 24.03.2020.



(Raj Krishan Bhorla)  
Director (MPLADS)

To

1. The Nodal Secretaries of States/UTs
2. The Commissioners of Corporations of Delhi/ Kolkata/ Chennai
3. All District Collectors/ District Magistrates/ Deputy Commissioners

**Copy for kind information to:**

1. PS to Hon'ble Deputy Chairman, Rajya Sabha
2. PS to Hon'ble Speaker, Lok Sabha
3. PS to Hon'ble MoS(I/C), Statistics & PI
4. All Hon'ble Members of Parliament (Rajya Sabha/ Lok Sabha)
5. PPS to Cabinet Secretary
6. Secretary/Director General (C & A)/ Additional Secretary/Additional Secretary & FA/ DDG (Admin) / Director (MPLADS) / DS (MPLADS)
7. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
8. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat
9. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
10. NIC-MOSPI with the request to upload on the MPLADS portal

## Member of Parliament Local Area Development Scheme



सत्यमेव जयते

भारत सरकार  
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय  
सरदार पटेल भवन, नई दिल्ली - 110001  
GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION  
SARDAR PATEL BHAVAN, NEW DELHI-110001  
FAX : 011-23364197  
E-mail : mplads@nic.in

F.No.C-66/2011-MPLADS-Vol.III

Dated 05.06.2015

To

- (1) The Commissioners,  
Corporations of Kolkata / Chennai / Delhi.
- (2) All District Collectors/District Magistrates/ Deputy Commissioners

Sub: Purchase of Ambulances/Hearse Vans.

Sir/Madam,

In supersession of the earlier instructions contained in the Guidelines on MPLADS, it has been decided to amend para 3.25 in the Guidelines as below:

**Para 3.25:** Ambulances/Hearse Vans are allowed to be purchased by the District Authority/District Chief Medical Officer on the recommendation of a Member of Parliament.

2. It has also been decided to amend para 10 in Annexure II - A of the Guidelines on MPLADS as below:

**Para 10: Ambulances/Hearse Vans (para 3.25):**

(a) Ambulances are already allowed to be purchased by the District Authorities/District Chief Medical Officer of the District on the recommendation of a Member of Parliament.

(b) The Ambulances / Hearse Vans will be purchased on the recommendation of the Member of Parliament and after examination by a three - membered Committee consisting of District Magistrate/District Collector as Chairman and District Chief Medical Officer & one representative of District Magistrate / District Collector as Members.

(c) The ownership of the Ambulance / Hearse Vans purchased will rest with the District Authority / District Chief Medical Officer and will be under the general supervision of the District Chief Medical Officer.

(d) User charges will be fixed by the District Authority (on the recommendation of an appropriately formed Committee) who would be responsible to ensure that the charges so fixed are reasonable and affordable for the common man.

(e) The District Collector / District Magistrate will monitor the services provided by these Ambulances / Hearse Vans, to ensure maximum benefit to the public.

(f) Each Ambulance / Hearse Van so purchased will have bold markings on both sides, stating: "Ambulance / Hearse Van, purchased with Government of India, MPLADS funds, contributed by .....MP."

(g) The District Authority will put up public notices at prominent places in the Government Hospitals, Municipal / Panchayat Offices etc., together with the contact numbers, about the provision of Ambulance / Hearse Van by the Member of Parliament from his / her MPLADS funds to enable the public to avail the services of the Ambulance / Hearse Van and to lodge complaints in the cases of misuse or non-use so as to enable the District Authority to take necessary action after proper enquiry into those complaints.

3. This issues with the approval of Competent Authority.

Yours faithfully,

  
(Tapan Mitra)

Director (MPLADS)

**Copy for information to:**

1. All Hon'ble Members of Parliament (Lok Sabha/Rajya Sabha)
2. The Secretaries, Nodal Departments dealing with MPLADS (All States/UTs)
3. Rajya Sabha Committee on MPLADS, Rajya Sabha Sectt., New Delhi
4. Lok Sabha Committee on MPLADS, Lok Sabha Sectt., New Delhi
5. To all concerned in MPLADS Division
6. NIC for uploading on the MPLADS website

Reminder IV

File No. C-38/2015-MPLADS

Government of India  
Ministry of Statistics  
MPLADS Division

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East Block-6, Level-5,  
R K Puram, New Delhi-110066  
Dated: 23.04.2021

OFFICE MEMORANDUM

**Subject: Settlement and closure of savings bank accounts of former Members of Parliament after elapsing of stipulated time-period of 21 months-reg.**

Kind reference is invited to this Ministry's O.M. of even number dated 14th May, 2020 and subsequent reminders dated 16.07.2020, 31.08.2020 and 01.01.2021 on the above cited subject (copy attached) where it was requested to expedite the closure of accounts and send closure report to this Ministry. However, it has been observed that many bank accounts are yet to be closed and closure documents along with necessary documents are yet to be received by this Ministry.

2. The position of savings bank accounts of former Members of Parliament has been reviewed again and it has been found that so far, closure details of few accounts have been received during the last one year. It may also be recalled that Ministry had also circulated a list of FAQs (copy enclosed for ready reference) vide its O.M. of even number dated 16.07.2020, which is meant to serve as a guide for the District Authorities and to facilitate closure of accounts for MPLADS. The process of settlement and closure of Savings Bank accounts is not optimal despite repeated directives and telephonic conversations with District Authorities. A number of accounts of former MPs of Lok Sabha as well as the Rajya Sabha who left the office on 30.08.2019 or before of your State are yet to be closed. Revised consolidated lists of such accounts of 14<sup>th</sup> Lok Sabha, 15<sup>th</sup> Lok Sabha, 16<sup>th</sup> Lok Sabha and Rajya Sabha prepared, showing closed (during August 2020 to 20.04.2021) and yet to be closed accounts, are attached herewith (*Annexure-I, II, III and IV respectively*).

3. It is therefore again requested, in the interest of just and fruitful utilization of uncommitted funds for execution of MPLADS works by sitting MPs, to expedite the process of closure/settlement of accounts and furnish the details as per enclosed format to this Ministry positively by 31st May, 2021.

Enclosure: As above.

*hamed*  
*23/04/2021*  
(Tanteer Qamar Mohammad)  
Joint Secretary (MPLADS)  
js.mplads@mospi.gov.in  
mplads@nic.in

To,

1. Chief Secretaries of States/UTs - (with the request to issue suitable directions to the concerned District Authorities to expedite the closure of accounts and forward a consolidated outcome report to the Ministry by 31st May, 2021).

2. The Nodal Secretaries of States/UTs

3. The Commissioners of Corporation of Delhi/Kolkata/Mumbai/Chennai.

4. All District Collectors/District Magistrates/Deputy Commissioners/District Planning Officer/Project Director/Collector & Development Commissioner.

Copy for kind information to:

1. All Hon'ble Member of Parliament (Rajya Sabha/Lok Sabha).
2. NIC-MOSPI with the request to upload on the MPLADS portal.

Most Immediate

C-38/2015-MPLADS  
Government of India  
Ministry of Statistics & Programme Implementation  
(MPLADS Division)

East Block - 6, Level - 6&7  
R. K. Puram, New Delhi - 110066.  
Dated: 14<sup>th</sup> May, 2020

OFFICE MEMORANDUM

**Subject: Settlement and closure of Savings Bank accounts of former Members of Parliament after elapsing of stipulated time-period of 21 months- regarding.**

The undersigned is directed to say that the Members of Parliament Local Area Development Scheme (MPLADS) envisages the settlement and closure of Savings Bank accounts of former Members of Parliament who have demitted office after elapse of the stipulated time period of 21 months. It is noticed that such accounts, having an overall aggregate balance of Rs 1723 crore, are still active and remain to be settled, closed and *unspent balance transferred to the current incumbent* in accordance with modified Para 4.7 and Para 4.8 and existing Para 4.9 and 4.10 of the MPLADS Guidelines.

2. In particular, it is seen that a large number of accounts opened by Nodal District Authority belonging to the MPs of 14<sup>th</sup>, 15<sup>th</sup> and 16<sup>th</sup> (for those MPs who demitted Office before dissolution of 16<sup>th</sup> LS due to death, resignation etc) Lok Sabha and former Members of Rajya Sabha who demitted office on or before 30.06.2018 are *not yet closed* even after completion of 21 months. Consolidated lists of such accounts (compiled by this Ministry on the basis of reports received from the field) of former MPs of Lok Sabh as well as the Rajya Sabha pending closure are at *Annexes I to IV*. The details are also available on the MPLADS portal.

3. It is also reiterated that pursuant to the decision of the Union Cabinet decision not to operate the MPLAD Scheme for FY 2020-21 and 2021-22; the budgetary grant for FY 2020-21 in respect of the MPLADS has already been placed at the disposal of Ministry of Finance for managing the economic and health impacts of COVID-19 outbreak. As such no fresh release of MPLADS funds is envisaged during the next two financial years including pending instalments unreleased as on 31.03.2020 has already been issued and Hon'ble MPs have been requested to reprioritize their recommended work based on the available unspent funds.

4. This may be accorded PRIORITY as several Hon'ble Member of Parliament have been approaching this Ministry for release of instalments which were due as on 31<sup>st</sup> March 2020 to complete the recommended works and fulfil their committed liabilities. Hon'ble Members have been separately requested to re-prioritize their recommended works and have them completed from the total overall unspent funds available at the district level.

5. In view of the above, it is requested that closure of accounts of former MPs and transfer/ re-distribution the uncommitted balance to the successor sitting MPs may be expedited and closure report sent to this Ministry by 15<sup>th</sup> June, 2020.

Enclosure: As above.

  
14.05.2020  
(Tanweer Qamar Mohammad)  
Joint Secretary (MPLADS)  
js.mplads@mospi.gov.in

To,

1. Chief Secretaries of States/UTs—

(with the request to issue suitable directions to the concerned District Authorities to expedite the closure of accounts and forward a consolidated outcome report to the Ministry by 15<sup>th</sup> June, 2020.)

2. The Nodal Secretaries of States/UTs

3. The Commissioners of Corporation of Delhi/Kolkata/Mumbai/Chennai

4. All District Collectors/District Magistrates/Deputy Commissioners

Copy for kind information to:

1. All Hon'ble Member of Parliament (Rajya Sabha/ Lok Sabha)
2. PS to Hon'ble Deputy Chairman, Rajya Sabha
3. PS to Hon'ble Speaker, Lok Sabha
4. PS to Hon'ble MoS(I/C), Statistics & PI
5. PPS to Cabinet Secretary
6. Secretary/Director General (C & A)/Additional Secretary (PI)/Additional Secretary & FA/DDG (Admin)/ Director (MPLADS)/DS (MPLADS)
7. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
8. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat
9. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
10. NIC-MOSPI with the request to upload on the MPLADS portal

Enclosures:  
(Annexures I to IV)



Reminder

File No. C-38/2015-MPLADS  
Government of India  
Ministry of Statistics  
MPLADS Division  
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East Block-6, Level-5,  
R K Puram, New Delhi-110066  
Dated: 16.07.2020

OFFICE MEMORANDUM

**Subject: Settlement and closure of savings bank accounts of former Members of Parliament after elapsing of stipulated time-period of 21 months-reg.**

Kind reference is invited to this Ministry's O.M. of even number dated 14<sup>th</sup> May, 2020 on the above cited subject (copy attached) where it was requested to expedite the closure of accounts and send closure report to this Ministry by 15<sup>th</sup> June, 2020. However, it has been observed that there are many bank accounts yet to be closed and closure documents along with necessary documents are yet to be received by this Ministry.

2. The position of savings bank accounts of former Members of Parliament has been reviewed again and it has been found that so far closure details of approximately 50 accounts amounting to Rs. 50 crores only have been received during the intervening period. The process of settlement and closure of Savings Bank accounts is not optimal despite repeated directives of this Ministry. A number of accounts of former MPs of Lok Sabha as well as the Rajya Sabha who left the office on 30.09.2018 or before of your State are yet to be closed. Revised consolidated lists of such accounts of 14<sup>th</sup> Lok Sabha, 15<sup>th</sup> Lok Sabha, 16<sup>th</sup> Lok Sabha and Rajya Sabha prepared in consultation with NIC-MOSPI, showing closed and yet to be closed accounts, are attached herewith (*Annexure-I, II, III and IV respectively*).

3. The unspent balance to the tune of about Rs 1693.24 Crore (some new accounts after elapsing of stipulated time-period of 21 months have also been added) in the accounts of Ex-MPs is seen lying/idling, the reason for which could purely be attributed to slow pace of utilization of funds. Majority of these accounts do not need any additional infusion of MPLADS funds and are ripe for transfer to the successor MPs in accordance with modified Para 4.7, Para 4.8, Para 4.9 and 4.10 of the MPLADS Guidelines, for better and fruitful utilization of MPLADS funds. This could go a long way in addressing the issue of paucity of funds being faced in executing development projects/works due to COVID-19 pandemic.

4. While following up the matter, it was found that many District Authorities are facing doubts and have raised queries in the matter of closure of bank accounts in respect of MPLAD Scheme. Based on the experience shared by District Authorities with

the Officials of the Ministry, FAQs have been compiled to serve as a guide for the District Authorities and to facilitate closure of accounts for MPLADS and the same is placed at Annexure-V.

5. It is again requested to expedite the process of closure of accounts and furnish the details as per enclosed format to this Ministry positively by 15<sup>th</sup> August, 2020.

Enclosure: As above.

*Amidul*  
16.07.2020  
(Taufeer Qauur Mohammad)  
Joint Secretary (MPLADS)  
js.mplads@mospi.gov.in

To,

1. The Nodal Secretaries of States/UTs (with the request to issue suitable directions to the concerned District Authorities to expedite the closure of accounts and forward consolidated outcome report to the Ministry by 15<sup>th</sup> August, 2020.)
2. The Commissioners of Corporation of Delhi/Kolkata/Mumbai/Chennai.
3. All District Collectors/District Magistrates/Deputy Commissioners/District Planning Officer/Project Director/Collector & DEV.Commissioner.

Copy for kind information to:

1. All Hon'ble Member of Parliament (Rajya Sabha/Lok Sabha).
2. NIC-MOSPI with the request to upload on the MPLADS portal.

*Reminder II*

File No. C-38/2016-MPLADS  
Government of India  
Ministry of Statistics  
MPLADS Division  
\*\*\*\*\*

East Block-6, Level-5,  
R K Puram, New Delhi-110066  
Dated: 31.08.2020

OFFICE MEMORANDUM

**Subject: Settlement and closure of savings bank accounts of former Members of Parliament after elapsing of stipulated time-period of 21 months-reg.**

Kind reference is invited to this Ministry's O.M. of even number dated 16<sup>th</sup> July, 2020 on the above cited subject (copy attached) where it was requested to expedite the closure of accounts and send closure report to this Ministry by 15<sup>th</sup> August, 2020. However, it has been observed that many bank accounts are yet to be closed and closure documents along with necessary documents are yet to be received by this Ministry.

2. The position of savings bank accounts of former Members of Parliament has been reviewed again and it has been found that so far, closure details of approximately 50 accounts amounting to Rs. 70 crores only have been received during the intervening period. It may also be recalled that Ministry had also circulated a list of FAQs (copy enclosed for ready reference) vide its O.M. of even number dated 16.07.2020, which is meant to serve as a guide for the District Authorities and to facilitate closure of accounts for MPLADS. The process of settlement and closure of Savings Bank accounts is not optimal despite repeated directives and telephonic conversations with District Authorities. A number of accounts of former MPs of Lok Sabha as well as the Rajya Sabha who left the office on 30.11.2018 or before of your State are yet to be closed. Revised consolidated lists of such accounts of 14<sup>th</sup> Lok Sabha, 15<sup>th</sup> Lok Sabha, 16<sup>th</sup> Lok Sabha and Rajya Sabha prepared in consultation with NIC-MOSPI, showing closed and yet to be closed accounts, are attached herewith (*Annexure-I, II, III and IV respectively*).

3. It is therefore once again requested, in the interest of just and fruitful utilization of uncommitted funds for execution of MPLADS works by sitting MPs, to expedite the process of closure/settlement of accounts and furnish the details as per enclosed format to this Ministry positively by 30<sup>th</sup> September, 2020.

Enclosure: As above.

*Remoted*  
31.08.2020  
(Tanveer Qamar Mohammad)  
Joint Secretary (MPLADS)  
js.mplads@mospi.gov.in

To,

1. Chief Secretaries of States/UTs - (with the request to issue suitable directions to the concerned District Authorities to expedite the closure of accounts and forward a consolidated outcome report to the Ministry by 30th September, 2020).
2. The Nodal Secretaries of States/UTs
3. The Commissioners of Corporation of Delhi/Kolkata/Mumbai/Chennai.
4. All District Collectors/District Magistrates/Deputy Commissioners/District Planning Officer/Project Director/Collector & DEV Commissioner.

Copy for kind information to:

1. All Hon'ble Member of Parliament (Rajya Sabha/Lok Sabha).
2. NIC-MOSPI with the request to upload on the MPLADS portal.

  
31.09.2020  
(Tanveer Qamar Mohanmad)  
Joint Secretary (MPLADS)  
js.mplads@mospi.gov.in

**MOST IMMEDIATE****File No. C-38/2015-MPLADS**

Government of India  
 Ministry of Statistics  
 MPLADS Division  
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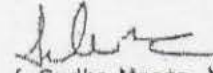
East Block-5, Level-6,  
 R. K. Puram, New Delhi-110066  
 Dated: 01.01.2021

**Subject:- Settlement and closure of savings bank accounts of former Members of Parliament -regarding.**

Kindly refer to the exercise done by this Ministry with regard to the collection of data relating to the MPLADs Fund in the month of November 2020. Based on the data collected through letters/emails/Google links/Telephones/ whatsapp etc., the MPLADS Division has compiled the fund position of MPs of Lok Sabha and Rajya Sabha (both sitting and ex) State-wise and nodal district-wise. The compiled data with respect to your state and nodal districts is enclosed herewith.

2. It is requested to review the data (copy enclosed) and make suggestions, if any, to ease the problem of committed liability in your State/Nodal Districts.
3. It is further requested that the unspent balance available in the accounts of Nodal Districts belonging to EX-MPs of Lok Sabha and Rajya Sabha may be transferred/redistributed in accordance with para 4.7,4.8,4.9 and 4.10 of MPLADS Guidelines.
4. The data related to the uncommitted balance with regards to some nodal districts, if not provided yet, may be made available to the Ministry at the earliest.
5. A report may be sent to this office by 7<sup>th</sup> January, 2021.
6. This issues with the approval of the Competent Authority.

*Enclosure: As above.*

  
 ( Sudha Meena )

Under Secretary TO Government of India

To

District Collectors/District Magistrates/Deputy Commissioners/District Planning Officer/Project Director/Collector & DEV. Commissioner.

Copy to:-

1. The Chief Secretary of State/UT - (with kind request to issue suitable directions to the concerned District Authorities to expedite the closure of accounts and forward a consolidated outcome report to this Ministry).
2. The Nodal Secretaries of State/UT.

## MINUTES OF SEVENTH SITTING OF THE COMMITTEE ON ESTIMATES (2020-21)

The Committee sat on Thursday, the 19<sup>th</sup> November, 2020 from 1130 hrs. to 1300 hrs. in Committee Room 'D', Parliament House Annexe, New Delhi.

### PRESENT

Shri Girish Bhalchandra Bapat - Chairperson

### MEMBERS

- 2 Shri Kunwar Danish Ali
- 3 Shri Sudharshan Bhagat
- 4 Shri P.P. Chaudhary
- 5 Shri Nand Kumar Singh Chauhan
- 6 Thiru Dayanidhi Maran
- 7 Shri K. Muraleedharan
- 8 Col. Rajyavardhan Singh Rathore
- 9 Shri Vinayak Bhaurao Raut
- 10 Shri Magunta Srinivasulu Reddy
- 11 Shri Rajiv Pratap Rudy
- 12 Shri Francisco Cosme Sardinha
- 13 Shri Pinaki Misra
- 14 Shri Kesineni Srinivas
- 15 Shri Ajay Bhatt
- 16 Shri Parvesh Sahib Singh

### SECRETARIAT

1. Smt. B. Visala - Director
2. Shri R.S. Negi - Deputy Secretary

### WITNESSES

1. Dr. K. Shivaji - Secretary, M/o Statistics & Programme Implementation
2. Ms. Mamta Saxena - Director-General (C&A), M/o Statistics & Programme Implementation
3. Ms. T. Rajeswari - Additional Secretary(PI), M/o Statistics & Programme Implementation
4. Shri T.Q. Mohammad - Joint Secretary(MPLADS), M/o Statistics & Programme Implementation

2. At the outset, the Chairperson welcomed the Members to the Sitting of the Committee and briefed them about the agenda of the Sitting viz. an evidence of the representatives of the Ministry of Statistics and Programme Implementation (MoSPI) in connection with the examination of the subject 'Review of Funds Allocation and Utilisation under MPLAD Fund Scheme'. After a brief discussion, the representatives of MoSPI were called in to depose before the Committee.

3. The Chairperson welcomed the representatives of MoSPI and asked them to introduce themselves to the Committee and drew their attention to Direction 55(1) of the Directions by the Speaker, Lok Sabha regarding confidentiality of the proceedings of the Committee. The Members of the Committee requested the Chairperson that instead of the Ministry making a presentation, they might be allowed to examine the representatives of the Ministry as they had already gone through the background material and Power Point presentation. The Chairperson acceded to the request of the Members.

4. Thereafter, the Members raised several queries on the issues related to the subject which inter-alia included release of suspended MPLAD Funds for the financial years 2020-21 and 2021-22 in the financial year 2023-24; release of pending instalments of sanctioned MPLAD funds of previous years; mode of making payments to the contractors for the already completed projects or projects

near completion; indicating the name of MP on the name plate of the project from whose fund the project was completed; non-utilization of funds; transparency in the MPLAD Scheme; Geotagging of MPLAD projects; utilisation of MPLAD funds for Government aided schools/crematoriums and burial grounds; implementing agency for approved projects; lack of coordination between District Nodal Officers and Officers of Central Government MPLAD Office; whether funds could be utilised for religious places like Temples, Churches, Masjids etc.; monitoring mechanism for timely completion of projects, provision of separate office for MP at District Collector's office with computer, furniture and assistant, Centage surcharge charged by PSU agencies, etc..

5. The queries of the Members were duly responded to by the representatives of the Ministry. The Chairperson then thanked the witnesses for giving useful information and asked them to furnish written replies to the points which could not be responded to during the Sitting.

6 The verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.



## MINUTES OF ELEVENTH SITTING OF THE COMMITTEE ON ESTIMATES (2020-21)

The Committee sat on Tuesday, the 5<sup>th</sup> January, 2021 from 1130 hrs. to 1340 hrs. in Committee Room No. '2', First Floor, Block-A, Parliament House Annexe Extension Building, New Delhi.

### PRESENT

Shri Girish Bhalchandra Bapat - Chairperson

### MEMBERS

2. Shri Kunwar Danish Ali
3. Shri Kalyan Banerjee
4. Shri P.P. Chaudhary
5. Shri Nand Kumar Singh Chauhan
6. Shri Dharmendra Kumar Kashyap
7. Shri K. Muraleedharan
8. Dr. K.C. Patel
9. Col. Rajyavardhan Singh Rathore
10. Shri Kesineni Srinivas
11. Shri Parvesh Sahib Singh

#### SECRETARIAT

1. Smt. B. Visala - Director
2. Smt. A. Jyothirmayi - Additional Director

#### WITNESSES

1. Dr. K. Shivaji - Secretary, M/o Statistics & Programme Implementation
2. Ms. Mamta Saxena - Director-General (C&A), M/o Statistics & Programme Implementation
3. Shri T.Q. Mohammad - Joint Secretary (MPLADS), M/o Statistics & Programme Implementation

2. At the outset, the Chairperson welcomed the Members to the Sitting of the Committee and briefed them about the agenda of the Sitting viz. further evidence of the representatives of the Ministry of Statistics and Programme Implementation (MoSPI) in connection with the examination of the subject 'Review of Funds Allocation and Utilisation under MPLAD Fund Scheme'. After a brief discussion, the representatives of MoSPI were called in to depose before the Committee.

3. The Chairperson welcomed the representatives of MoSPI and asked them to introduce themselves to the Committee and drew their attention to Direction 55(1) of the Directions by the Speaker, Lok Sabha regarding confidentiality of the proceedings of the Committee.

4. Thereafter, the Members raised several queries on the issues related to the subject which inter-alia included release of pending installments of MPLAD Funds for the financial year 2019-20 and previous years; suggestion to increase MPLAD Fund; amendment to existing guidelines; latest status of allocation of remaining amount for the year 2019-20; utilization of MPLAD fund for COVID-19 treatment; cut-off date for release of funds for the year 2019-20; discrimination in releasing MPLAD Fund; logic/intent/object behind getting Utilisation Certificate; Pros and Cons for dispensing Utilisation Certificates; timely release of the fund every year; delay in completion of sanctioned/approved projects due to non-release of funds; review meetings in respect of MPLAD works/projects; distinction between utilization by an MP and utilization at site; efficient utilization of MPLAD Fund; provision for a

separate office/facilitation centre for MP at District Collector's office with computer, furniture, assistant/typist/data entry operator and mode of remuneration to such assistant/typist/data entry operator; 2% Administrative Charges; CAG Report on MPLAD Fund Scheme; Fund for DISHA Committee meetings; scholarship to OBC students; a real time dashboard reflecting the status of MPLAD projects/works; release of 5<sup>th</sup> Year MPLAD Fund in advance in 4<sup>th</sup> Year; effective/proper implementation of MPLAD Fund Scheme, etc.

5. The queries of the Members were duly responded to by the representatives of the Ministry. The Chairperson informed that this was the last sitting on this subject and then thanked the witnesses for giving useful information and asked them to furnish written replies to the points which could not be responded to during the Sitting.

6 The verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.

## MINUTES OF THE NINTH SITTING OF THE COMMITTEE ON ESTIMATES (2021-2022)

The Committee sat on Thursday, the 31<sup>st</sup> March, 2022 from 1600 hrs. to 1650 hrs. in Room No. '52-B', First Floor, Parliament House, New Delhi.

### PRESENT

Shri Girish Bhalchandra Bapat - Chairperson

### Members-

2. Shri Kunwar Danişh Ali
3. Shri Sudharshan Bhagat
4. Shri Nihal Chand Chauhan
5. Shri Harish Dwivedi
6. Shri Parvatagouda Chandanagouda Gaddigoudar
7. Dr. Sanjay Jaiswal
8. Shri Dharmendra Kumar Kashyap
9. Shri Mohanbhai Kalyanji Kundariya
10. Shri Dayanidhi Maran
11. Shri K. Muraleedharan
12. Dr. K.C. Patel
13. Shri Magunta Srinivasulu Reddy
14. Shri Dilip Saikia
15. Shri Jugal Kishore Sharma
16. Shri Prathap Simha
17. Shri Kesineni Srinivas

### SECRETARIAT

1. Shri Muraleedharan. P - Director
2. Smt. Geeta Parmar - Additional Director

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee took up for consideration the following draft Reports and adopted the same with some additions/modifications as shown in Annexure A and B respectively:

(i)     xxx                   xxx                   xxx                   xxx                   xxx

(ii)     Draft Fourteenth Report of the Committee on Estimates (17th Lok Sabha) the subject 'Review of Funds Allocation and Utilisation under MPLAD Fund Scheme' pertaining to the Ministry of Statistics and Programme Implementation.

3. The Committee then authorised the Chairperson to finalize the draft Reports on the basis of factual verification received from the concerned Ministry and present the same to Lok Sabha.

4.     xxx                   xxx                   xxx                   xxx                   xxx

*The Committee, then, adjourned.*

## ANNEXURE 'B'

AMENDMENTS/MODIFICATIONS MADE BY THE COMMITTEE IN THE DRAFT  
FOURTEENTH REPORT

| Page No. | Para No. | Line No. | For  | Read   |
|----------|----------|----------|--|--|
| 49       | 8        | -        | <p>During the course of examination, the Committee have found that on various occasions, MPs receive requests from certain institutes, other than prescribed in the extant guidelines, to sanction MPLAD fund for various developmental works. In case where certain institutes are not covered in the MPLADS guidelines, MPs are not in a position to assist them even if the institute seem deserving. The Committee view that it is the prime responsibility of the elected representatives to look into various requests/grievances of public/institutes/societies and accordingly recommend projects/works for their welfare and development. The Committee, therefore, recommend that the purview of the MPLAD Scheme should be broadened so as to enable the MPs to assist more and more number of institutes and recommend works of developmental nature thereby ensuring creation of durable community assets for the betterment of education system/infrastructure in the country.</p> | <p>During the course of examination, the Committee have found that on various occasions, MPs receive requests from certain institutes, which are not included in the extant guidelines, for sanction of MPLAD fund for various developmental works. In such cases, MPs are not in a position to assist them even if the institutes/organizations seem deserving. To cite an instance, the Committee are aware of certain Ambulance providers where the ownership of the vehicles are with the Zila Parishads/Corporations yet their maintenance aspects are better handled by a Non-profit organisation/NGO. Since it is the prime responsibility of the elected representatives to look into such grievances/practical difficulties of public/institutes/societies, the Committee feel that the MPLADS guidelines should be suitably amended to enable MPs to recommend such projects/works or help deserving Non-profit organizations/NGOs too under MPLADS Scheme. Overall, the Committee recommend that the purview of the MPLAD Scheme should be broadened so as to enable the MPs to assist more and more number of institutes/recommend works of developmental nature thereby ensuring creation of durable community assets for the betterment of education system/infrastructure in the country.</p> |